

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 643 OF 2023

IN THE MATTER OF: -
RAJESH KUMAR

... APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

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NEW DELHI
DATED: 10.09.2024

(PRADEEP MISRA & DALEEP DHYANI)

Counsel for UPPCB/ Respondent No. 3,
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518

Email: pradeepmisra@yahoo.com



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO-643/2023

IN THE MATTER OF:

Rajesh Kumar

Versus

State of U.P. & Ors.

.....Applicant
 2 Tickets Rs. 10/-
 (P.N. SONEY)
 Adv. NOTARY
 Robertsganj, Sonbhadra
Respondent(s)

Order Date- 02.01.2024 & 25.07.2024

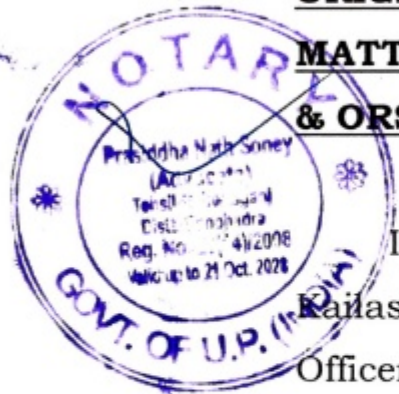
Next Listing- 12.09.2024

RESPONSE ON BEHALF OF THE RESPONDENT NO.3,
UTTAR PRADESH POLLUTION CONTROL BOARD IN
COMPLIANCE TO THE ORDER DATED 02.01.2024 AND
25.07.2024 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN
ORIGINAL APPLICATION NO. 643 OF 2023 IN THE
MATTER OF RAJESH KUMAR VERSUS STATE OF U.P.
& ORS.

I, Umesh Kumar Gupta aged about 38 years S/o Shri
 Kailash Chandra Gupta, presently posted as Regional
 Officer, U.P. Pollution Control Board, Sonbhadra do hereby
 solemnly affirm and state on oath as under:

(Signature) | *(Signature)*

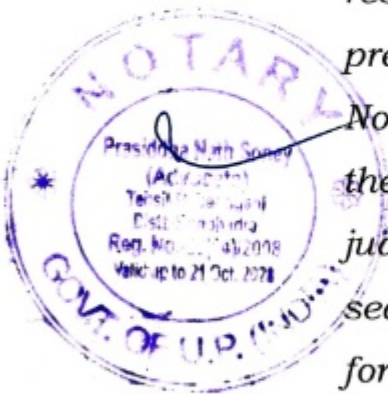
Response in OA 643 of 2023 on the behalf of R-3



1. That the deponent is working on the above mentioned post and being authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.
2. That Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 02.01.2024 in Original Application No. 643 of 2023 in the matter of Rajesh Kumar versus State of U.P. & Ors., has passed the following directions:

“.....In view In view of the facts and circumstances of the case we consider it necessary to have the response from (1) State of Uttar Pradesh, through its Chief Secretary, (2) the District Magistrate, Sonbhadra, (3) Uttar Pradesh Pollution Control Board (UPPCB), through its Member Secretary and (4) Managing Director, Bina Project, NCL, District Sonbhadra, Uttar Pradesh who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application.

Notices be issued to respondents no. 1 to 4 requiring them to file their reply/response within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.....”



[Handwritten Signature]

[Handwritten Signature]

Further, this Hon'ble Tribunal vide its order dated 25.07.2024 in Original Application No. 643 of 2023 in the matter of Rajesh Kumar versus State of U.P. & Ors., has passed the following directions:

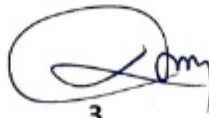
".....4. Arguments were heard and Judgment was reserved vide order dated 22.02.2024. While going through the material on record we find that in its report the Joint Committee had mentioned that show cause notice has been issued by UPPCB to respondent no. 4 for imposition of environmental compensation for defaulting period but UPPCB has not filed any response...."

Response-

1. That the Uttar Pradesh Pollution Control Board, hereinafter referred as UPPCB had submitted joint committee report in compliance to the order dated-02.01.2024 passed by this Hon'ble Tribunal vide letter reference no G0182/J.C.R./OA-643/2023/2024 Dated 19.02.2024. A copy of letter dated 19.02.2024 is being annexed herewith as **Annexure-1** to this response.

2. That the observations of the joint committee report are as follows:-

I. During visit by joint committee the deshalling plant was found operational. However the process of

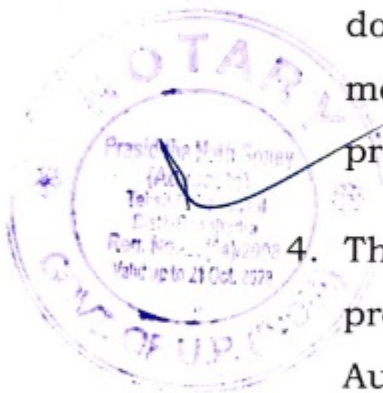


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washing of coal was found stopped on the day of site visit.

- II.** Rejected coal stock was not found at the deshalling plant reject yard near weigh bridge number three. Project Authority (PA) has informed that they have sold rejected coal through e-auction. However, documentary proof was not provided.
 - III.** On the day of site visit, the deshalling yard was found empty and no fire or smoke was observed. As per information submitted by Project Authority, rejected coal is not being stocked in the deshalling yard since November 2023. Maximum quantity of reject coal i.e. 91432.050 MT was stocked during the month of March 2023.
3. That the Project Authority i.e. M/s Northern Coal field Limited, Bina Project, Bina Sonbhadra vide their letter dated 15.02.2024 has informed that Smoke was seen on dated 04.06.2023 and Project Authority had controlled this smoke with the help of firefighting team on 09.06.2023. Ambient air quality monitoring was done two times in the month of June, 2023. As per the monitoring results, the parameters are within the prescribed limit.
4. That as per joint committee report, there was no proper/adequate arrangement made by the Project Authority to prevent fire in the stored reject coal yard of deshaling plant and to prevent wide spread pollution in



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area. Accordingly, UPPCB vide letter no. - H07066/C-2/vaayu-155/ 2024 Dated 16.02.2024 has issued Show-cause notice to M/s Northern Coalfields Limited, Bina Project, Post-Bina, Sonbhadra to impose Environmental Compensation for defaulting periods.

5. That show cause notice was got received to proponent. Thereafter, the representation of the proponent vide letter dated 04.03.2024 was received in Regional Office, UPPCB, Sonbhadra. A copy of letter dated 04.03.2024 is being annexed herewith as **Annexure-2** to this response.
6. That as per observations found by the joint committee and facts came into light from proponent's reply, Regional Officer, Sonbhadra vide its letter No. G0854/OA No.643/2024 dated 05.09.2024 has recommended to confirm the show cause notice dated 16.02.2024 and subsequently Environmental Compensation of Rs 1,80,000/- was imposed against the unit vide letter no. H16925/C-2/vayu-155/Sonbhadra/24 dated 09.09.2024. A copy of letter dated 09.09.2024 is being annexed herewith as **Annexure-3** to this response.



That the above response on behalf of the Respondent No.-3, Uttar Pradesh Pollution Control Board, is submitted before this Hon'ble National Green Tribunal for perusal and kind consideration.

Deponent

VERIFICATION

I, the deponent named above, do hereby verify that the content of paras1...&...2..... of this affidavit is true to my knowledge and paras ...1, 2, to...7..... are true on the basis of records and as per legal advice. No part of it is false and nothing material has been concealed. So help me GOD.

Verified at Lucknow on^{09th} day of September, 2024.

[Handwritten signature]

[Handwritten signature]

Deponent

86695



[Handwritten signature]
Name: _____ R/o: _____

Who was been identified by Shri. *[Handwritten signature]*
appeared before me on _____ at _____ a.m./P.m.
I certified that he/she understands and admits the truthness of facts mentioned in the affidavit/declaration And administered oath to him

[Handwritten signature]

**Prasadha Naik Sonney
ADV.-NOTARY
Lucknow, U.P.**



Annexure No.1
क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उप्रप्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0182/J.C.R./OA-643/2023/2024

दिनांक:-

Date: 19/02/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of Joint Committee report in pursuant to order dated 02.01.2024 passed by Hon'ble NGT in the matter of Original Application No. 643/2023, Rajesh Kumar Versus State of Uttar Pradesh & Ors.

Sir,

In Compliance of Hon'ble NGT order dated 02.01.2024 in the matter of O.A. No. 643/2023, Rajesh Kumar Versus State of Uttar Pradesh & Ors., Joint Committee report of joint committee constituted by Hon'ble NGT is being filed herewith.

It is requested that the aforesaid report of Joint Committee may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.


Yours faithfully,


(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:-

1. District Magistrate, Sonbhadra for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001 for kind information please.
5. Dr.(Ms) Satya, Additional Director/Scientist-E, MoEF&CC, Regional Office, Lucknow.
6. Shri Kamal Kumar, Scientist-E, CPCB, R.D., Lucknow.


Regional Officer
Sonbhadra.

Joint Committee Report in pursuant to order dated 02.01.2024 passed by Hon'ble NGT in the matter of Original Application No. 643/2023, Rajesh Kumar versus State of Uttar Pradesh &Ors.

1. That Hon'ble NGT has constituted a joint committee vide its Order dated 02.01.2024 in Original Application No. 643/2023, Rajesh Kumar Versus State of Uttar Pradesh &Ors. Hon'ble NGT has directed joint committee for verifying the factual position and suggest appropriate remedial action. The operative part of the order is reproduced as below: -

".....4. In view of the facts and circumstances of the case we consider it necessary to have the response from (1) State of Uttar Pradesh, through its Chief Secretary, (2) the District Magistrate, Sonbhadra, (3) Uttar Pradesh Pollution Control Board (UPPCB), through its Member Secretary and (4) Managing Director, Bina Project, NCL, District Sonbhadra, Uttar Pradesh who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application. Notices be issued to respondents no. 1 to 4 requiring them to file their reply/response within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, CPCB, UPPCB and the District Magistrate, Sonbhadra direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

6. In case any rejected coal is being burnt then concerned Authorities shall take appropriate remedial measures immediately/on urgent basis.

7. Report by the Joint Committee and Action taken Report by the concerned Authorities may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. List for further consideration on 22.02.2024.".....

2. That in compliance of Hon'ble NGT directions, following members have been nominated by the concerned departments: -
 - a. Dr.(Ms) Satya, Additional Director/Scientist-E, MoEF&CC, Regional Office, Lucknow.
 - b. Shri Sahdeo Kumar Mishra, ADM(F/R), Sonbhadra
 - c. Shri Kamal Kumar, Scientist-E, CPCB, RD, Lucknow.
 - d. Shri U.K. Gupta, Regional Officer, UPPCB, Sonbhadra.
3. That the Committee members discussed and decided a date for carrying out field visit. On behalf of Joint Committee, 'Regional Officer' (RO), UPPCB, Sonbhadra has issued intimation letter vide reference no. - G0164/OA-643/2024 dated 13.02.2024. The copy of letter dated 13.02.2024 is attached herewith and marked as Annexure no.-1
4. That the joint committee conducted the site visit on dated 15.02.2024 of M/s Northern Coalfields Limited, Bina Project, Bina, Sonbhadra to review the factual status of the grievances made by the complainant/ applicant.
5. That the following issues were raised by the applicant in his application:-

"....Deshalling plant is in operation at Bina Project NCL situated at Sonbhadra, Uttar Pradesh (near Krishnashila Railway Station) after the deshalling process the reject coal is being stacked at the deshalling plant reject yard near weight bridge number three and is being sold in open

market through e-auction. The reject deshaling coal yard is under fire since last one month. Reject coal of the quantity of approximately more than one lakh ton has been burnt fully. Continuous burning of reject coal for more than a month has damaged the environment by heat and smoke due to which the nearby villagers are facing difficulties. The Bina Project is in the most critically polluted area and the management is violating the terms and conditions of the environmental clearance granted by the competent authority and CTE/CTO granted by UPPCB.....”

6. Field Observations of the committee:

- I. During visit by joint committee the deshaling plant was found operational. However the process of washing of coal was found stopped on the day of site visit.
- II. Rejected coal stock was not found at the deshaling plant reject yard near weight bridge number three. Project Authority (PA) has informed that they are doing e-auction for selling of rejected coal. However, documentary proof was not provided.
- III. On the day of site visit, the deshaling yard was found empty and no fire or smoke was observed. As per information submitted by Project Authority, rejected coal is not being stocked in the deshaling yard

since November 2023. Maximum quantity of reject coal i.e. 91432.050 MT was stocked during the month of March 2023 (Annexure-2).



IV. As per the compliance report of conditions imposed in 'Consent to Operate'(CTO) and Environment Clearance (Copies attached as Annexures-3&4) and observations made during the site visit, it was found that the nit has provided water sprinklers, fixed Fog Canons, sweeping machine, truck mounted mist spray guns to control the dust emission.

7. That it is submitted that Regional Officer, UPPCB Sonbhadra has directed M/s Northern Coalfields Limited, Bina Project, Bina, Sonbhadra for providing information vide letter no. G0171/OA-643/2024 Dated-14.02.2024. The copy of letter dated 14.02.2024 is attached herewith and marked as Annexure No.-5.

8. That it is submitted that Project Authority vide their reply dated 15.02.2024 has informed that Smoke was seen on dated-04.06.2023 and

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Project Authority had controlled this smoke with the help of firefighting team on 09.06.2023. The reply of Project Authority is attached herewith and marked as Annexure No.-6.

9. That Project Authority vide its reply letter dated 15.02.2024, has also informed that ambient air quality monitoring was done two times in the month of June, 2023. As per the monitoring results, the parameters are within the prescribed limit. The copies of analysis reports are attached herewith and marked as Annexure No.-7.
10. That it is submitted that UPPCB has issued Show-cause notice to M/s Northern Coalfields Limited, Bina Project, Post-Bina, Sonbhadra to impose Environmental Compensation for defaulting period vide letter no.- H07066/C-2/vaayu-155/ 2024 Dated 16.02.2024. The copy of show cause notice is attached herewith and marked as Annexure No.-8.

Suggestions/Recommendations:

- I. The Project Authority should install smoke detector sensors and CCTV cameras in dishelling yards for regular vigilance of fire/smoke.
- II. The Project Authority must ensure that in storage yard the reject coal should not catch fires/smoke.
- III. The Project Authority must construct boundary wall surrounding the yards and install water sprinkler systems to control fire/smoke.

- IV. The Project Authority must ensure water sprinkling in connecting roads of yards to reduce dust emissions during vehicular movement.
- V. The Project Authority must comply the rules/ orders issued by departments for fire safety and environmental pollution control and prevention.
- VI. UPPCB should impose environmental compensation for past violation as per law.

The above Joint Committee Report is being filed for the kind perusal and consideration of this Hon'ble Tribunal.



(U.K. Gupta)

Regional Officer
UPPCB,
Sonbhadra



(Kamal Kumar)

Scientist-E,
CPCB, RD,
Lucknow.



(Sahdeo Kumar Mishra)

ADM (F/R)
Sonbhadra



(Dr. (Ms) Satya)

Additional Director/
Scientist-E,
MoEF& CC, Integrated
Regional Office,
Lucknow.



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0164/04NO-643/2024

दिनांक:-

Date: 13/02/2024

सेवा में,

क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
पिकप भवन, गोमती नगर,
लखनऊ।

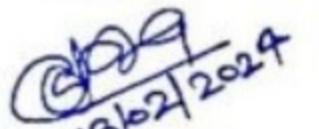
विषय:- मा० राष्ट्रीय हरित अधिकरण में दायर ओ०ए० संख्या-862/2022 "पंकज कुमार मिश्रा बनाम भारत संघ" में पारित आदेश दिनांक-03.01.2024 तथा ओ०ए० संख्या-643/2023 राजेश कुमार बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-02.01.2024 के अनुपालन में संयुक्त समिति के क्षेत्रीय भ्रमण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। उपरिसंदर्भित प्रकरणों में आच्छादित उद्योगों/परियोजनाओं की स्थलीय विजिट दिनांक-15.02.2024 एवं 16.02.2024 को प्रस्तावित है।

अतः आपसे अनुरोध है कि उपरोक्त प्रस्तावित क्षेत्रीय भ्रमण में संयुक्त समिति के साथ प्रतिभाग करने हेतु तत्सम्बन्धी को निर्देशित करना चाहें।

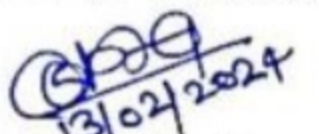
भवदीय,


(यू०के० गुप्ता)
क्षेत्रीय अधिकारी
dc

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. डॉ० सुश्री सत्या सिंह, एडिशनल डायरेक्टर/वैज्ञानिक 'ई', पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, लखनऊ को मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या-643/2023 राजेश कुमार बनाम स्टेट ऑफ यू०पी० व अन्य के सम्बन्ध में।
2. अपर जिलाधिकारी (वि०/रा०) महोदय, सोनभद्र को मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या-643/2023 राजेश कुमार बनाम स्टेट ऑफ यू०पी० व अन्य के सम्बन्ध में।
3. प्रभागीय वनाधिकारी, रेनुकूट वन प्रभाग, रेनुकूट, सोनभद्र को मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या-862/2022 "पंकज कुमार मिश्रा बनाम भारत संघ" के सम्बन्ध में।
4. उपजिलाधिकारी, दुद्धी, सोनभद्र मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या-862/2022 "पंकज कुमार मिश्रा बनाम भारत संघ" के सम्बन्ध में।
5. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।


13/02/2024
क्षेत्रीय अधिकारी
dc

NORTHERN COALFIELDS LIMITED, BINA PROJECT, DESHALING PLANT

O.D STATEMENT FOR THE YEAR 2022-23

Performance and stock figures of Bina Deshaling Plant for the Year 2022-23

S.N.	Particulars	Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sep-22	Oct-22	Nov-22	Dec-22	Jan-23	Feb-23	Mar-23	Total
A	RAW COAL													
1	Initial Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
	Received From Bina Mines	254379.800	125463.260	0.000	0.000	0.000	165157.140	232534.460	213992.290	218154.380	186155.220	141640.040	158598.380	1696074.970
3	Input to Deshaling Plant	254379.800	125463.260	0.000	0.000	0.000	165157.140	232534.460	213992.290	218154.380	186155.220	141640.040	158598.380	1696074.970
4	Final Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
B	DESHALED COAL													
1	Initial Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
2	Production	216579.800	106563.260	0.000	0.000	0.000	149957.140	218734.460	203792.290	207754.380	177355.220	134840.040	150998.380	1566574.970
3	Despatched	216579.800	106563.260	0.000	0.000	0.000	149957.140	218734.460	203792.290	207754.380	177355.220	134840.040	150998.380	1566574.970
4	Final Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
C	By-product-R													
1	Initial Stock	14437.600	40457.200	37781.020	18632.050	18632.050	18632.050	33832.050	47632.050	57832.050	68232.050	77032.050	83832.050	14437.600
2	Production	37800.000	18900.000	0.000	0.000	0.000	15200.000	10200.000	10400.000	8800.000	6800.000	6800.000	7600.000	129500.000
3	Sale of By-product-R	11780.400	21576.180	19148.970	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	52505.550
4	Final Stock	40457.200	37781.020	18632.050	18632.050	18632.050	33832.050	47632.050	57832.050	68232.050	77032.050	83832.050	91432.050	91432.050
5	By-product-R %	14.85	15.06	0.00	0.00	0.00	9.20	5.93	4.77	4.77	4.80	4.79	7.64	

Arupa
21/12/23

Pranav
21/12/23

NORTHERN COALFIELDS LIMITED, BINA PROJECT, DESHALING PLANT
O.D STATEMENT FOR THE YEAR 2023-24

Performance and stock figures of Bina Deshaling Plant for the Year 2023-24

S.N.	Particulars	Apr-23	May-23	Jun-23	Jul-23	Aug-23	Sep-23	Oct-23	Nov-23	Dec-23	Total	on 1st Jan, 2024
A	RAW COAL											
1	Initial Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
2	Received From Bina Mines	202317.460	210469.140	197078.800	232127.560	175899.840	318743.080	110340.420	334106.560	8324.360	1789407.220	0.000
3	input to Deshaling Plant	202317.460	210469.140	197078.800	232127.560	175899.840	318743.080	110340.420	334106.560	8324.360	1789407.220	0.000
4	Final Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
B	DESHALED COAL											
1	Initial Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
2	Production	192717.460	200469.140	187678.800	225627.560	171899.840	314693.080	108940.420	329906.560	7891.140	1739824.000	0.000
3	Despatched	192717.460	200469.140	187678.800	225627.560	171899.840	314693.080	108940.420	329906.560	7891.140	1739824.000	0.000
4	Final Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
C	By-product-R											
1	Initial Stock	91432.050	85006.890	68210.670	48263.220	21313.360	8368.930	4123.820	3261.210	7461.210	91432.050	0.000
2	Production	9600.000	10000.000	9400.000	6500.000	4000.000	4050.000	1400.000	4200.000	433.220	49583.220	0.000
3	Sale of By-product-R	16025.160	26796.220	29347.450	33449.860	16944.430	8295.110	2262.610	0.000	7894.430	141015.270	0.000
4	Final Stock	85006.890	68210.670	48263.220	21313.360	8368.930	4123.820	3261.210	7461.210	0.000	0.000	0.000
5	By-product-R %	4.75	4.75	4.77	2.80	2.27	1.27	1.27	1.26	5.20	2.77	0

Signature
13/01/24

Incharge (DSP)

Bina

Signature
SOP & MIP

Bina

Area General Manager 17. 01.2024

Bina

नॉर्दर्न कोलफील्ड्स लिमिटेड
(मिनीरत्न कंपनी)
(कोल इंडिया लिमिटेड की अनुषंगी कंपनी)

18
Annexure No.3

**Northern Coalfields
Limited**
(A Miniratna Company)
(A subsidiary of Coal India Limited)



महाप्रबंधक कार्यालय / Office of the General Manager

CIN- U10102MP1985GOI003160

An ISO: 9001, ISO: 14001 & ISO: 45001 Certified Company

पोस्ट- बीना परियोजना, जिला- सोनभद्र (उ.प्र.)पिन- 231220 / Post- Bina Project, Distt- Sonebhadra (U.P.)- 231220

Phone :05446-276279 (O), 267280 (R) Fax :05446-276274, 07805-25610 e-mail :cgmbin.ncl@coalindia.in Website :www.nclci.in

बीना/ पर्या ०/ उ०प्र०नि०ब०/2023/ 28

दिनांक:- 18.12.2023

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2)
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
टी.सी.-12 वी, विभूति खंड, गोमती नगर,
लखनऊ -22610

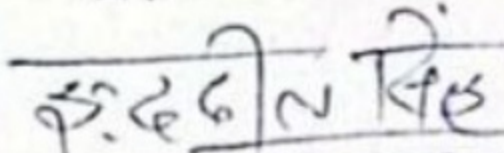
विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित प्रावधानों के अंतर्गत बोर्ड द्वारा निर्गत सहमति (जल/ वायु) की शर्तों के अनुपालन के संबंध में।

संदर्भ: H03669/ सी-2/ सा०- 632/ 23; दिनांक: 06.12.2023।

महोदय,

उपरोक्त विषयक के संबंध में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित प्रावधानों के अंतर्गत बोर्ड द्वारा निर्गत सहमति (जल/ वायु) की शर्तों की अनुपालन आख्या इस पत्र के साथ संलग्न है।

भवदीय


क्षेत्रीय महाप्रबंधक - 12/23
बीना परियोजना

प्रतिलिपि:

1. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

Compliance Report of Consent Condition for NCL Bina Project
Reference no.: 166994/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA/2022
dated 18/11/2022

S. No.	Consent Condition	Compliance Status
	General Conditions	
1.	The applicant shall get analyzed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	Monitoring of effluent, emission and ambient air quality is conducted by CMPDIL on quarterly basis and reported to UPPCB Regional office. Monitoring report for quarter ending September 2023 is attached as Annexure I .
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	This is being complied.
3	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	Bina Mine is zero liquid discharge mine (except monsoon) and treated mine water is completely utilized for dust suppression, fire fighting and other allied mining activities and therefore, cannot be mixed with domestic waste water. Domestic sewage is being treated separately through 2.5 MLD sewage treatment plant at Bina project and the treated water is being utilized for horticulture and irrigation purposes.
4	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	This is being complied.
5	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.	This is being complied.
6.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment is provided.
7.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Agreed. This shall be complied.
8.	Whenever due to any accident or other unforeseen act or event, such emission	Agreed. This shall be complied.

	occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	
9.	The industry shall operate in a manner so that all emissions are emitted through designated chimney/stack only.	This shall be complied. However, it is to mention that there are no stack emissions available in Bina Mine.
10	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Agreed. This shall be complied.
11	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/ manufacturing process/ capacity enhancement etc. or any change in effluent discharge point or emission point	Agreed. This shall be complied
12	The Board reserves the right to revoke/ add/ modify any stipulated condition issued along with CCA, as may be necessary.	Agreed.
Specific Condition		
1.	This CTO (Water/Air) is valid for 8.008 MTPA mining of coal from coal mining area of 1374 in Uttar Pradesh.	Agreed. The total coal production of Bina Project in Uttar Pradesh will not exceed 8.008 MTPA.
2.	Unit shall comply with the conditions of Environmental Clearance issued vide EC identification no. EC22A042UP173833, File no. J-11015/49/2011-IA.II(M) dated 29-07-2022 by MoEF&CC Govt of India and its compliance report shall be submitted to UPPCB.	This is being complied. Six monthly EC Compliance report is being submitted to MoEF&CC with a copy to RO Sonbhadra office of UPPCB every six months. The latest report is submitted via email vide letter no. BNA/Env/ EC compliance/ MoEF&CC/ 23/ 175 dated 28.11.2023.
3.	Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. 162011/ UPPCB/ Sonbhadra(UPPCBRO)/ CTE/ SONBHADRA/2022 dated 27.09.2022 and its compliance report shall be submitted to UPPCB.	The compliance of CTE conditions was submitted to Regional Office vide letter no. Bina/ Env/ UPPCB/ 2022/ 65 Dated: 21.10.2022.
4.	Unit shall operate and maintain installed APCS effectively to achieve the standards prescribed under E(P) Rules, 1986 as amended.	This is being complied. Crusher and silo is provided with mist spraying system & cyclonic dust extraction & ventilation system. All belt conveyors are closed with water spraying arrangement at all transfer

		points.
5.	Mitigative measures to be undertaken to control dust and other fugitive emissions all along the roads by providing sufficient numbers of water sprinklers preferably mist type mobile sprayers/sprinklers.	<p>Mitigative measures are undertaken to control dust and other fugitive emissions all along the roads by providing sufficient numbers of water sprinklers preferably mist type mobile sprayers/sprinklers. For this Bina project is having following arrangements-</p> <ul style="list-style-type: none"> • Proper water sprinkling is done by 29 nos.(5 nos. deptt.+ 22 nos. outsourcing) water sprinklers of capacity 70 KL, 28KL and 9 KL to suppress fugitive dust emission. • 1 no. of road sweeping machine is working Bina Extn project for mechanized sweeping. • 2 no. of truck mounted mist spray guns are working in Bina Extn. Project for further reduction in the fugitive dust emission. • Fixed sprinklers are installed on stretch of about 2.0 KM along the RCC Road and CHP. <p>In addition to these following measures are taken for further improvement:-</p> <ul style="list-style-type: none"> • 5 no's of Fog Canons are installed at Bina Project (having a throw of 100 m). They are installed at various locations such as coal stock yards, near mine barrier, near haul roads, etc. • Fixed sprinkler along complete length of Bina Wharfwall (700m). <p>(Photographs of dust suppression system is attached as Annexure-2).</p>
6.	Unit shall utilize the fly ash as much as possible in construction activities and in development of roads. The fly ash utilization detail shall be submitted quarterly.	This is being complied. All the construction activities in Bina project are being done using fly ash bricks. To further enhance the utilization of Fly ash, the use of fly ash brick is mandatory and included in all civil contracts in Bina project.
7.	Unit shall install Online Ambient Air Quality Monitoring System with data connectivity with CPCB and UPPCB server and its progress shall be submitted on quarterly basis.	1 no. of Continuous ambient air quality monitoring station (CAAQMS) is installed at Bina Project on 28th April 2019 and connectivity to CPCB server has been provided on 12th June 2019.
8.	Transportation of coal should be done through belt type conveyer and covered railway wagons.	Bina project has existing CHP of 4.5 MTPA and remaining coal is transported through Bina Wharfwall through rail mode. Small percentage of coal is transported through road mode. In addition a CHP of

		9.5 MTPA is under construction is and scheduled to be completed by March 2024.																								
9.	Unit shall maintain effective dust separation / collection system at Coal Handling and Transportation point in such manner so that Ambient Air Quality is not affected at nearby places and Ambient air quality shall be monitored and its report shall be submitted on quarterly basis to the UPPCB.	Crusher and silo is provided with mist spraying system & cyclonic dust extraction & ventilation system. All belt conveyors are closed with water spraying arrangement at transfer points. The ambient air quality report for the qtr ending September 2023 is enclosed as Annexure-1.																								
10.	Unit shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.	<p>Green belts been developed in Bina project across all major infrastructure facility. It will be improved further where space is available. The plantation work is regularly carried out every year.</p> <p>The details of last five year plantations is tabulated below:-</p> <table border="1"> <thead> <tr> <th>Year</th> <th>Plantation (in nos.)</th> </tr> </thead> <tbody> <tr> <td>2018-19</td> <td>30,000</td> </tr> <tr> <td>2019-20</td> <td>25,000</td> </tr> <tr> <td>2020-21</td> <td>17,500</td> </tr> <tr> <td>2021-22</td> <td>5,000</td> </tr> <tr> <td>2022-23</td> <td>5,000</td> </tr> <tr> <td>2023-24*</td> <td>37,500</td> </tr> <tr> <td>Total</td> <td>1,20,000 (48 ha)</td> </tr> </tbody> </table> <p>* Plantation target completed in monsoon of 2023-24.</p> <p>Further, greenbelt plantation is being carried out in the form of Miyawaki Plantation along the periphery of the project, details of which are as follows:</p> <table border="1"> <thead> <tr> <th>Year</th> <th>Plantation (in nos.)</th> </tr> </thead> <tbody> <tr> <td>2022-23</td> <td>17,500</td> </tr> <tr> <td>2023-24*</td> <td>35,000</td> </tr> <tr> <td>Total</td> <td>52,500</td> </tr> </tbody> </table> <p>(Photographs are attached as Annexure 3)</p>	Year	Plantation (in nos.)	2018-19	30,000	2019-20	25,000	2020-21	17,500	2021-22	5,000	2022-23	5,000	2023-24*	37,500	Total	1,20,000 (48 ha)	Year	Plantation (in nos.)	2022-23	17,500	2023-24*	35,000	Total	52,500
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Year	Plantation (in nos.)																									
2022-23	17,500																									
2023-24*	35,000																									
Total	52,500																									
11.	Proponent shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(wri)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change.	<p>This being complied. Miyawaki Plantation is carried out in the project premises through DFO Renukoot, details are as follows:</p> <table border="1"> <thead> <tr> <th>Year</th> <th>Plantation (in nos.)</th> </tr> </thead> <tbody> <tr> <td>2022-23</td> <td>17,500</td> </tr> <tr> <td>2023-24*</td> <td>35,000</td> </tr> <tr> <td>Total</td> <td>52,500</td> </tr> </tbody> </table>	Year	Plantation (in nos.)	2022-23	17,500	2023-24*	35,000	Total	52,500																
Year	Plantation (in nos.)																									
2022-23	17,500																									
2023-24*	35,000																									
Total	52,500																									
12.	Unit shall comply with the provisions of Hazardous and Other waste (Management & Trans-boundary Movement) Rule 2016,	<p>This being complied. Bina Project has obtained Hazardous waste authorisation vide letter no. F-9754751/C-2/ Hazardous Waste-13/2015 dated 20/12/2020 and is valid for five years till 2025.</p> <p>Hazardous waste Annual return is</p>																								

		submitted vide letter number B/ENV/UPPCB/Haz. Waste/22/131 dated 28/06/2023.
13.	Industry shall treat industrial effluent through ETP in such a manner to achieve the standard prescribed under Environment (Protection) Rules 1986 and treated effluent shall be recycled in vehicle washing, water sprinkling for dust suppression and horticulture.	All the water from mine water treated at ETP (31.2 MLD) is reused for various purpose like washing, water sprinkling, dust suppression, fire fighting and other allied activity.
14.	Industry shall upgrade the ETP and STP till March 2024 in time bound manner, as per affidavit submitted by the unit.	LOA for up gradation of ETP at Bina Project was issued vide letter no. NCL/GM(C)/ ETN-07/LOA-41/ 1710 dated 30/11/2022. Similarly, LOA for up gradation of STP at Bina Project was issued vide letter no. NCL/GM(C)/ ETN-07/LOA-36/1533 dated 25/10/2022. The up-gradation work is under process and will be completed by March 2024.
15.	Domestic effluent shall be treated through STP as per the standard prescribed under Environment (Protection) Rules 1986 and treated water shall be used for horticulture within premises.	Domestic water is treated through STP having capacity of 2.5 MLD at Bina Project and the treated water is being used for horticulture and irrigation purposes.
16.	Industry shall not discharge any kind of effluent outside the premises and shall ensure ZLD.	Bina Project is having Zero Discharge (except monsoon). 100% of ETP treated water is utilized in mine area for various purposes like washing, water sprinkling, dust suppression, fire fighting and other allied activity.
17.	Industry shall operate Electro Magnetic Flow meter at water source, inlet and outlets of ETP and STP and ensure data connectivity to CPCB server. The records of flow meter readings shall be maintained.	Electromagnetic flow meters are installed at inlet of ETP and STP at Bina project in Jan 2021. Photographs are attached as Annexure – 4 .
18.	Water sprinkling shall be carried out regularly to suppress the dust emission. A log book shall be maintained.	Water sprinkling is regularly carried out through 29 nos. (5 nos. deptt.+ 22 nos. outsourcing) water sprinklers of capacity 70 KL, 28KL and 9 KL to suppress dust emissions in mine area. The log book is also maintained.
19.	Unit shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.	This is being complied. The environmental statement for the year 2022-23 was submitted to UPPCB Sambhadra office through email dated 28/09/2023.
20.	Industry shall install PTZ camera at ETP and STP for surveillance of proper operation and shall provide the URL and password to the Board within 01 month.	PTZ cameras are installed at ETP and STP at Bina project for proper surveillance. The user id and password has been communicated to RO UPPCB vide letter

		no. बीना / पर्या. / यू.पी.पी.सी.बी. / 19/ 22 dated 29.04.2019
21	Unit shall abide by directions given by Hon'ble Court, Hon'ble NGT, Central Pollution Control Board and UPPCB for protection of safe guard of environment from time to time.	This is being complied.
22	Unit shall submit ambient air quality monitoring report of approved laboratory with 01 months and thereafter on quarterly basis.	This is being complied. The ambient air quality report is submitted to RO Sonbhadra, UPPCB on quarterly basis.
23	Unit shall comply with the directions issued under Singrauli Action Plan in time bound manner.	This is being complied.
24	Industry shall comply with the directions passed by Hon'ble Supreme Court in Civil Appeal No 4251- 4252/ 2019 on 08-11-2019.	This shall be complied.
25	Unit shall comply with the recommendations of Core committed constituted by Hon'ble NGT and submit the compliance report to supervisory committee and to the Board.	This shall be complied. Compliance report as recommended by Core and oversight committee is being submitted in timely manner.
26	Unit shall comply with the relevant provisions of Environmental Laws.	This is being complied.

नॉर्दर्नकोलफील्ड्सलिमिटेड
(मिनीरत्नकंपनी)
(कोलइंडियालिमिटेडकीअनुषंगीकंपनी)



**Northern Coalfields
Limited**
(A Miniratna Company)
(A subsidiary of Coal India Limited)

महाप्रबंधककार्यालय / Office of the General Manager



CIN- U10102MP1985GOI003160

An ISO: 9001, ISO: 14001 & OHSAS: 18001 Certified Company

पोस्ट- बीना परियोजना, जिला- सोनभद्र (उ.प्र.)पिन- 231220 / Post- Bina Project, Distt- Sonebhadra (U.P.)- 231220
Phone :05446-276279 (O), 267280 (R) Fax :05446-276274, 07805-25610 e-mail :cgmbin.ncl@coalindia.in Website :www.nclcil.in

Ref.No: BNA/Env./EC compliance/MoEF&CC/23/1.75

Date:28.11.2023

By E-mail

To,
Addl. Director (S),
Ministry of Env.& Forest, Regional Office (Central Region),
5th Floor, Kendriya Bhawan, Sector - H , Aliganj, Lucknow- 226 024

Sub :- Submission of six monthly compliance report from 1st April 2023 to 30th September 2023.

Reference: -

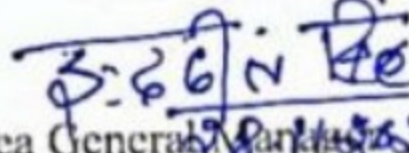
1. J-11015/49/2011-1A.II (M) dated 29.07.2022 for 10.5 MTPA for Bina Extn Project.
2. EC Identification No. EC22A042UP173833

Dear Sir,

Please find attached herewith a copy of six monthly compliance report for the period from 1st April 2023 to 30th September 2023 of the Bina Extn. Project (Peak Production capacity 10.5 MTPA) of M/s Northern Coalfields Limited, Singrauli.

This is for your kind information please.

Yours faithfully,


Area General Manager
Bina Extn. Project

Encls.: (i) Part-I Datasheet
(ii) Annexure-A: Compliance of condition

CC:- (i) Regional office, UPPCB, Sonbhadra.
(ii) Regional office, MPPCB, Singrauli.
(iii) In-charge, Zonal office CPCB, Lucknow.
(iv) GM (Env.) - NCL, Singrauli

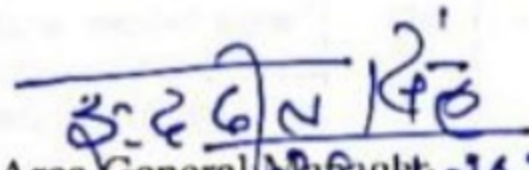
**MINISTRY OF ENVIRONMENT & FOREST
REGIONAL OFFICE, LUCKNOW
MONITORING REPORT
PART - I**

DATA SHEET

Date: 28.11.2023

01.	Project type : River valley / Mining Industry / Thermal / Nuclear / Others (specify)	OPEN CAST COAL MINE
02.	Name of the Project	BINA EXTN. PROJECT Coal Production Capacity- 10.5 MTPA
03.	Clearance letter No. and date	J-11015/49/2011-IA.II(M) dated: 29.07.2022
04.	Location: District: State(s): Latitude & Longitude:	Bina (Extn.) Project, P.O. Bina Project SONEBHADRA UTTAR PRADESH Latitude :- 24° 09' to 24° 11' 22" N Longitude :- 82° 44' to 82° 45' 25" E
05.	Address for correspondence :- (a) Address of concerned Project Chief Engineer/General Manager (with PIN Code & Telephone No / Telex / Fax Nos.) :	OFFICE OF THE GENERAL MANAGER, BINA PROJECT, NORTHERN COALFIELDS LIMITED P.O. BINA PROJECT DT: SONEBHADRA (U.P.), PIN : 231 220 TEL. 05446 - 276279 FAX : 05446 - 276274
	(b) Address of Executive Project Manager / Engineer	Office of GM-BinaExtn. Project, Staff Officer (Mining) P.O. BINA PROJECT DT: SONEBHADRA (U.P.), PIN : 231 220
06.	Salient features of the Project :	Total mineable reserve- 123.94 MT Mine Lease Area- 1798 ha. Total cost of Project- Rs 168.97 Crs. Stripping ratio - 5.89 m ³ /tonnes (Avg.)
07.	Break- up of the Project area : (a) Existing land for Bina Project:	Forest Land :- 1087.825 Ha Tenancy land:- 513 Ha Govt. Land:-197.175 Ha Total land:-1798 Ha additional land.
	(b) Others: Additional land for BinaExtn.	Nil
08.	Break up of Project affected population with enumeration of those losing houses / dwelling units only. Agricultural land only both dwelling units and agricultural land and land less labourers / artisans (a) SC / ST / Adivasis : (b) Others : (Please indicate whether these figures based on any scientific and survey carried out of provisional figures. If a survey carried out, give details & year of survey :	House only :- SC - 32 } ST - 00 } 38 Others - 06 } Land only :- SC - 00 } ST - 13 } 13 Others - 00 } Land & House :- SC - 00 } ST - 00 } 00 Others - 00 }
09.	Financial details : (a) Project cost as originally planned and subsequent revised estimate & the year of price reference (b) Allocation made for Environmental Management Plan (c) Actual expenditure incurred on the Project so far (d) Actual expenditure incurred on the Environmental Management so far	-> Rs.535.96 Crores (2018) -> Rs14.79 Crores (2018) -> Total Rs. 1005.3 Crs. till 31.03.23 -> Rs 5.46 Crores in 2022-23 (total: Rs 53.73 Crores)

10.	<p>Forest Land requirement :</p> <p>(a) The status of approval for diversion of Forest land for non- forestry use</p> <p>(b) The status of compensatory afforestation</p> <p>(c) The status of clear felling</p> <p>(d) Comments on the viability & sustainability of compensatory afforestation. The afforestation programme in light of actual field experience so far.</p>	<p>21.61 Ha (U.P. State) Stage-II clearances granted vide letter No. 8-B/U.P./05/11/ 2004/F.C., dtd: 01.06.2006. G.O. issued by U.P. Govt. & trees enumeration work completed. This forest land handed over to the Project on 08.07.2017.</p> <p>378.935 Ha. (M.P.State) Stage - II clearance granted vide letter No. 8-58/2005-FC, dtd: 13.08.07. G.O. issued by M.P.Govt. Boundary demarcation by M.P. forest deptt. Completed. After tree felling in 378.935 Ha. forest land has been handed over to Project.</p> <p>(i) Cost of C.A. Rs.18,05,645.00 deposited with DFO, Renukut on 28.09.05 (ii) Cost of C.A. Rs. 7,58,37,863 deposited with DFO, Sidhi in Dec., 2006.</p> <p>In M.P. 378.935 ha completed & handed over. In U.P. the 21.61 ha forest land handed over to the Project on 08.07.2017.</p>
11.	The status of clear felling in non-forest area (such as submergence area of Reservoir, approach roads), if any with quantitative information	As above
12	<p>Status of construction :</p> <p>(a) Date of commencement (Actual and / or Planned)</p> <p>(b) The date of completion</p>	<p>22nd November 2006.</p> <p>Project completed in 2014.</p>
13.	Reasons for delay if the Project is yet to start	N.A.
14.	Point wise report regarding implementation of environmental safeguards as stipulated in clearance letter mentioned at Sl. No. 3	Enclosed as at Annexure "A"


 Area General Manager
 Bina Extn. Project

Annexure-A

Compliance Report on Environmental conditions laid down by MoEF&CC vide letter no.: J-11015/49/2011-1A.II (M) dated: - 29.07.2022 Bina Extn. Project; EC Identification No. EC22A042UP173833

Compliance Report on Environmental conditions laid down by MoEF&CC vide letter no.: J-11015/49/2011-1A.II (M) dated: - 29.07.2022 Bina Extn. Project		
S. No.	Compliance Condition	Compliance status
4	Additional Specific conditions as the area falls under Severely Polluted Areas (SPAs)	
(i)	Transportation of Coal by rail/conveyor belt shall be implemented and also follow as recommendation given by EAC	Bina project has existing CHP of 4.5 MTPA and remaining coal is transported through Bina Wharfwall through rail mode. Small percentage of coal is transported through road mode. In addition a CHP of 9.5 MTPA is under construction for which work order has been issued on 31.12.2021 and scheduled to be completed by Dec 2023. Photograph is attached in Plates. Being Complied.
(ii)	Encourage use of cleaner fuels for trucks, If the roads required to be widened upto nearest railway siding, the same be constructed to avoid traffic congestion	The road from Bina project to nearest railway siding is widened from 2 lane to 4 lane in Dec. 2021. Complied.
(iii)	Increase green belt cover by 40% of the total land area beyond the permissible requirement of 33% wherever feasible	<p>Green belt has been developed, along all infrastructures, hauls roads and vacant land. It will be improved further where space is available.</p> <p>Also, as per the mining plan & mine closure plan of Bina Extn project, the total area under green cover at the end of mine life will be 1064.03 ha which is about 60% of the total lease hold area.</p> <p>The plantation and green belt development including selection of plant species is being carried out through State forest Department by signing MoU on yearly basis.</p> <p>In the year 2022-23, Bina project has completed green belt development in form of Miyawaki plantation along the periphery of Bina colony (habitation). The plantation is carried out in 5000 Sqm area with 17500 Nos of plants in 2022-23 through DFO, Renukoot. Photographs of plantation is attached in Plates. In the year 2023-24, plantation of total 37,500 no. of plants has been completed on OB dumps over an area of 15 Ha.</p> <p>Thick green cover is available along the eastern and western boundary of the mine. Bina mine of NCL is sharing common boundary with Kakri mine and Krishnashila mine of NCL in north and south direction respectively. For extraction of coal reserve lying beneath common boundary, plantation is not carried out along these common boundaries.</p> <p>Further , for proper safety, protection and regeneration of the safety zone area (6.65 ha), Rs 1496250.00 was deposited on 31.10.09 vide DD No. 864324 to DFO – Singrauli in compliance Forest clearance for 378.935 ha forest land (FC letter no. 8-58/2005-FC, dated: 13.08.07)</p> <p>Further to enhance greenbelt development, in 2023-24, total 35000 no of saplings is being planted near Bansi village in form of Miyawaki Plantation through Renukoot Forest Division UP in the periphery of mine.</p> <p>Being Complied.</p>

(iv)	Greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc. shall be implemented	For carrying out social forestry work in 20 ha area outside mine lease boundary an amount of Rs 11.48 lakh has been deposited to DFO Renukoot vide letter no. बीना/पर्या०/उ०प्र०वन/ 2021 dated 04/12/2021. The plantation activity is completed by UP forest department in the monsoon 2022 in 20 Ha area with 22000 No of plants. Avenue Plantation has been carried out along the shoulders and divider of State Highway for a stretch of about 1.2 Km. NOC from UP State PWD obtained on 28.03.2023. Work order for the same is issued on 06/05/2023 vide letter no. B/Civil/LOA/2023-24/09/118. Copy of LoA is enclosed as Annexure I. Being Complied.
(v)	Assessment of carrying capacity of mine & road transportation shall be done as per the State Plan/instructions	The assessment of carrying capacity of mine & road transportation is to be carried out by CMPDI Ranchi. CMPDI has made presentation before FDs of NCL on 16.11.2023 and conducted site inspection on 15 th and 16 th November 2023 regarding assessment of carrying capacity of mine & road transportation of NCL mines. Agreed to comply.
(vi)	Reuse/recycle of treated wastewater shall be implemented as feasible with latest technology Zero liquid discharge concept may be adopted	Bina Project is having Zero Discharge (except monsoon). 100% of ETP treated water is being utilized in mine area for dust suppression and mining allied activities. Bina project has ETP of 31.2 MLD for treatment of mine discharge. Further the ETP is under upgradation with latest technology like skimmers, filter press, MGF, ACF etc. for LOA has been issued on 30/11/2022 and the work will be completed by March 2024. Copy of LoA is enclosed as Annexure II. Complied.
(vii)	PP to install Continuous monitoring station for ambient air quality and also continuous effluent quality in ETP shall be installed. Data so generated shall be linked with respective SPCB and CPCB websites.	1 no. of Continuous ambient air quality monitoring station (CAAQMS) is installed at Bina Project on 28th April 2019 and connectivity to MPPCB/CPCB server has been provided on 12th June, 2019. Further, CEQMS (Continuous Effluent Quality monitoring system) is being procured through tender on GeM portal (vide GeM bid no. GEM/2023/B/3801609) will be installed by March 2024. Being Complied.
(viii)	A detailed water harvesting plan may be prepared by the project proponent for water augmentation and submitted to Regional Office of MoEF&CC.	Bina Project has following arrangements for artificial ground recharge- 1. Siltation ponds 03 nos. 2. Sarovar (colony) 01 no. 3. Rain Water harvesting 4 nos. (G/House-2 Nos, DAV School-1 No.& Hospital-1 No.) are constructed. The rain water harvesting plan is being prepared for which work order has been issued to Central Groundwater Recharge (CGWR). The copy of sanction order dated 15.06.2023 is attached as Annexure III. Being Complied.
(x)	The project proponent shall install STP for generated domestic wastewater and should meet for discharge standards	Bina Project has an operational STP of 2.5 MLD to treat the domestic waste of given quantity and the discharge meets the standards. A copy of test results of STP treated effluent is attached as Annexure IV. Further the STP is under upgradation with latest technology like Multi Grade Filter (MGF), Activated Carbon filter (ACF), Sludge Drying Beds, etc. The LOA issued for the work on 25.10.2022 and work is expected to be completed by March 2024. Complied.

(xi)	More stringent norms for management of hazardous waste like oil container, ETP sludge etc shall be adopted. The waste generated should be preferably utilized in co-processing.	Hazardous waste generated (such as burnt oil and other oily waste) at the project area is being disposed in accordance with HWMR, 2016. Bina Project has obtain Hazardous waste authorization vide letter no. 13148/ UPPCB/ Sonbhadra (LAB)/ HWM/ Sonbhadra/2020 dated 20/12/2020 and is valid upto 19/12/2025. Copy of Authorization is attached as Annexure VI. Complied.
(xii)	Monitoring of compliance of EC conditions may be submitted with third party audit every year	Third party audit of EC conditions issued to Bina projects were carried out by ICFRE Dehradun from 2nd May to 12th May 2022. Final report is attached as Annexure VII. Complied.
The Action taken report on above be submitted within 6 months to IRO, MOEF&CC. Further following conditions as recommended by EAC, be implemented whichever stringent in a time bound manner.		
(i)	PP shall comply all the conditions stipulated by Ministry's EC vide its letter no. J-11015/29/2004-IA-II(M) dated 2nd August, 2006, No. J-11015/49/2011-IA, II (M) dated 6th August, 2014 and 12th February, 2021 and complete the non-compliance within 3 months as highlighted in Certified Compliance Report by Ministry IRO vide its letter dated 12th July, 2021. Action taken report in this regard to be submitted to IRO within 3 months.	Certified Compliance report of EC vide its letter no. J-11015/29/2004-IA-II(M) dated 2nd August, 2006; No. J-11015/49/2011-IA, II (M) dated 6th August, 2014; 12th February, 2021 and No. J-11015/49/2011-IA, II (M) dated 29 th July, 2022 is attached as Annexure VIII. Action taken report for non complied/partial complied conditions as highlighted in Certified Compliance Report by Ministry IRO was sent to IRO office vide letter no. 172 dated 18.11.2023 and letter no. 178 dated 15 July 2021. (copy enclosed as Annexure IX. Complied.
(ii)	PP shall obtain No Objection Certificate from Central Ground Water Authority and submit it Ministry's Regional Office. No CTO shall be granted by SPCB till NOC from CGWA is obtained.	Bina Extn Project obtained NOC from CGWA on 08/12/2021 valid up to 07/12/2023. Copy enclosed as Annexure X. Complied.
(iii)	PP to implement the Action Plan as framed by SPCB/CPCB for specific project that falls under Singrauli as critically polluted area and implement in time bound manner.	Compliance report of implementation of action plan as framed by MPPCB and UPPCB in form of Singrauli action plan and Anpara action plan respectively. This is being implemented at project. Being Complied.
(iv)	Mining shall be carried out only by surface miners for the project (as proposed) and silo loading till railway siding through in-pit conveyor should be installed to avoid road. No road transportation shall be conducted.	One No. of surface miner was commissioned in May 2021 at Bina project. The additional production is being carried out through surface miner. Photographs of surface miner is attached in Plates. Complied.
(v)	PP to install 1 more continuous ambient air quality monitoring stations at suitable locations preferably village side and with consultation of SPCB. The real time data so generated shall be uploaded on company website. In addition, data should also be displayed digitally at entry and exit gate of mine lease area for public display.	1 no. of Continuous ambient air quality monitoring station (CAAQMS) is installed at Bina Project on 28th April 2019 and connectivity to CPCB server has been provided on 12th June 2019. Further installation of another CAAQMS station of Bina project has been approved and under tendering process. Being Complied.
(vi)	PP shall install fixed fog cannon (mist sprayer) all along the haul road till CHP, Railway siding and OB Dump area and accordingly sufficient number of fog cannons (not less than 10 nos.) with 40 mts jet length shall be installed within 6 months. It should be ensured that air pollution level confirm to the standards prescribed by the MOEFCC/CPCB	Presently 5 nos of Fog Canons are installed at Bina Project (having a throw of 100 m). They are installed at various locations such as coal stock yards, reject yard, near haul roads, etc. Photographs of the same are attached in Plates. Complied.
(vii)	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.	Fixed water sprinklers have been installed along the wharf wall for effective dust suppression in November 2022 (Photographs are attached in Plates). The proposal for construction of wind barrier is being dropped, since after completion of construction of additional CHP (9.5 MTPA), there will be no requirement of Wharfwall railway siding. Dispatch of coal will be done through rail mode with silo having capacity 9.5 (Additional) + 4.5 MTPA (Existing) = 14 MTPA. The condition will be not applicable. Physical progress of CHP is 64% and likely to be

		commissioned by March 2024 (Photographs of above activities are attached in Plates). Agreed to comply.
(viii)	PP shall plant 200 ha of Sal trees(only) and 200 ha of fruit bearing trees and create a nursery of 10 ha (within 2 years) to distribute the species freely in the region for redevelopment of Sal forest in the region	NCL has undertaken 220 Ha plantation in degraded forest land in MP State through DFO Singrauli and 100 Ha plantation in degraded forest land in UP State through DFO, Renukut in the year 2022-23. Further, MoU has been signed in Feb 2023 by NCL with state forest department of UP and MP for plantation in 475 Ha outside NCL leasehold area in monsoon of 2023 (Copy of MoU is enclosed as Annexure XI). Bina Project is having total area of 1790.377 ha (Excavated area: 840 ha; External OB: 50.4 ha; Infrastructure and Road: 450 Ha; green belt: 167.63 ha; undisturbed/coal bearing area: 288.347 ha).The project is not currently having 400 Ha area for undertaking the Sal plantation and Fruit bearing plantation inside the leasehold area. Proposal has been initiated by the project for carrying out 400 Ha plantation (200 Ha Sal and 200 Ha Fruit bearing) outside lease area through DFO Renukoot/DFO Singrauli and is approved by competent authority. In this regard, letter was communicated to DFO Singrauli and DFO Renukoot. However vide letter dated 14.08.2023, DFO Singrauli denied to carry out Sal Plantation and Sal nursery development work. (Copy enclosed as Annexure XI (a)). After this, 5 institutes including FRI Dehradun, MPRVNL, DFO Renukoot, CHRVVNL are being contacted by NCL, HQ for providing quotations/ estimates/ offers for development of Sal nursery. The copy of letters are enclosed as Annexure XI (b) . Being Complied.
(ix)	Project proponent to plant 150,000 trees with three Tier Green belt developments (of 50 mtrs width) along the periphery of the mine habitation/villages (Kohroul Village at 1.3 km distance, Kakri STP at distant of 1.5 km, Karwari and Audi Village) within 2 years. After completion of tree plantation, number of trees shall be duly endorsed from District Forest Officer. Third party monitoring by reputed instituted for air quality (including heavy metal analysis) shall be carried out at identified locations, both ambient and the process area, to arrive at impact of the proposed expansion at regular interval of 3 years	In 2022-23, total 17500 no of saplings is being planted near Kakri STP by Miyawaki Plantation methodology through Renukoot Forest Division UP (Photographs are attached in Plates). Further, in 2023-24, total 24,500 and 35000 no. of plants are being planted near Kakri STP and Bansi village through Renukoot Forest Division UP. (Copy of MoU enclosed as Annexure XII). In 2022-23, total 44,500 saplings planted were by Bina Project (17,500- Miyawaki Plantation; 22000 -social forestry; 5000 on OB Dumps). This will be further enhanced to comply the given condition. Third party monitoring for air quality will be carried out at regular interval of 3 years. Being Complied.
(x)	PP shall submit Final Mine Closure Plan as per guidelines of MoC within 3 months to Ministry's IRO Lucknow	Final mine closure plan is part of Mine plan 10.5 MTPA duly approved by NCL board is already submitted to Ministry's IRO Lucknow Vide email dated 19th June 2021. Complied.
(xi)	PP shall install sand segregation plant for suitable capacity to extract sand and construction aggregate within 2 years of issue of this letter.	Proposal for the sand segregation plant has been administratively approved. The estimate and scheme has been prepared and tender to be floated shortly. This will be completed within stipulated time. Being Complied.
(xii)	PP to develop an ECO park with separate area of 5 ha for medicinal and herbal species within two years.	An eco park namely Chandra Shekhar Azad Eco park has been developed in June 2023 over area of 7 ha. It includes a medicinal plant garden and a nursery with species like Tulsi, Aloe Vera, Gotu Kola, Basil thyme, Rosemerry, Lavendar, Fenugreek Methi, Peppermint, Lemon Balm, Ashwa Gandha, Neem, Amla, etc. (Photographs are attached in Plates). Complied.

(xiii)	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance. PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone within one year and submit its report to IRO-Lucknow.	The roads used for transportation of coal are illuminated sufficiently as per DGMS norms to avoid the accidents at night. Report of illumination survey is attached as Annexure XIII . Further, the proposal for installation of 100 Nos of solar street lights in the nearby villages (within 10 km buffer zone) has been approved and sanctioned. The copy of sanction order is enclosed as Annexure XIV . Work of installation of solar lights will be started soon after execution of MoU b/w NCL Bina and UPNEDA which is under process. The report will be submitted to IRO Lucknow within stipulated time. Being Complied.																								
(xiv)	PP also to provide drinking water facilities like installation of RO with proper water supply pipe fittings to nearby rural areas and also to install hand pumps by seeking consent from panchayat of the villages located within the study area of 10 km radius buffer zone within two years of issue of this letter.	Bina project has already installed 9 no. of RO plants in nearby rural areas and various hand pumps for providing drinking water facility. Photographs attached in Plates. Complied.																								
(xv)	PP to also develop pucca roads by seeking consent from the panchayat with widening of roads especially roads inter linking the villages within the study area of 10 km radius buffer zone.	Pucca Roads are being regularly constructed by Bina Project in nearby villages as per CSR activities. Recently pucca road is constructed in Gharsari village for 1.8 km length which was completed in 2020. Similar work will be taken up in future CSR works also. Being Complied.																								
(xvi)	PP to take proper care of health of R& R villages and a 24X 7 helpline call facility should be provided to such area and also to nearby villages for assisting any medical aid and ambulance facility	Bina Project has 20-bedded hospital within its premises for assisting any medical aid and ambulance facility for its employees and nearby village. Complied.																								
(xvii)	Top soil should be stored separately at marked area and necessary vegetation shall be maintained to avoid any entrainment of dust	The top soil wherever available is stored temporarily at the earmarked place and the same is spread/utilized at the proposed plantation site before planting sapling. The same is being reported to Coal Controller Office, CCO through quarterly mine closure report. Complied.																								
(xviii)	Progressive backfilling of mine and progressive reclamation of OB dump shall be done	Progressive backfilling of mine and progressive reclamation of OB dump is being carried out at project. The last 5 years technical and biological reclamation work is tabulated below: <table border="1" data-bbox="1115 1700 1892 2050"> <thead> <tr> <th>Year</th> <th>OBD</th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>2018-19</td> <td>30,000</td> <td>No.</td> </tr> <tr> <td>2019-20</td> <td>25,000</td> <td>No.</td> </tr> <tr> <td>2020-21</td> <td>17,500</td> <td>No.</td> </tr> <tr> <td>2021-22</td> <td>5,000</td> <td>No.</td> </tr> <tr> <td>2022-23*</td> <td>5,000</td> <td>No.</td> </tr> <tr> <td>2023-24**</td> <td>37,500</td> <td>No.</td> </tr> <tr> <td>Total</td> <td>1,20,000</td> <td>No.</td> </tr> </tbody> </table> <p>* In 2022-23, total 44,500 saplings planted were by Bina Project(17,500- Miyawaki Plantation; 22000 -social forestry; 5000 on OB Dumps). ** Plantation target proposed in monsoon of 2023-24. (Photographs of Green belts and OB Dump Plantation is attached in Plates). Complied. Seeding process and gap plantation using seed balls will be taken up in the coming monsoon to cover the barren patches.</p>	Year	OBD	Unit	2018-19	30,000	No.	2019-20	25,000	No.	2020-21	17,500	No.	2021-22	5,000	No.	2022-23*	5,000	No.	2023-24**	37,500	No.	Total	1,20,000	No.
Year	OBD	Unit																								
2018-19	30,000	No.																								
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2023-24**	37,500	No.																								
Total	1,20,000	No.																								
(xix)	Active OB Dump should not be kept barren/open and should be covered by temporary grass to avoid air born of particles	Grassing and plantation work is being regularly being done on the OB dumps to avoid air born particles. It will be further ensured that spreading of grass seeds will be done only during monsoon period. Being Complied.																								

(xx)	Project Proponent shall obtain blasting permission from DGMS for conducting mining operation near villages and also explore deployment of rock breakers of suitable capacity in the project to avoid blasting very near to villages. There shall be no damages caused to habitation/structures due to blasting activity.	Blasting is carried out as per the DGMS norms. Also it is to mention that there is no habitation or villages present near the blasting zone at Bina Project. Complied.									
(xxi)	PP shall carry out monthly water monitoring quality of River bodies located within 5 Km radius and conduct Bio-assay test half yearly and further monitoring Ground water level	No river available within 5 km radius of Bina project. Ground water level is being monitored in every season. Not Applicable.									
(xxii)	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations)	In this regard, request letters have been sent to three national reputed institutes which include ICMR Chennai, BHU Varanasi and AllHPH Kolkata asking for their consent to carry out epidemiology study at Bina Project. The work will be awarded after obtaining consents from the institutes. Being Complied.									
(xxiii)	All approach roads to mine and all other roads which are in regular use should be black topped. The maintenance of road shall be done by PP in collaboration with state government	All the approach roads to Bina mine from State Highway is either black topped or RCC roads. The roads are maintained by PP itself. Photographs are attached in Plates. Complied.									
(xxiv)	Compensation of the land acquired for the project shall be settled within one year as per R&R Policy	No new land is being acquired for this expansion. Not Applicable.									
(xxv)	PP shall construct new multi-speciality (100 beds) hospital in the 10 km of the project area within 2 years for local people after issue of this letter	<p>It is to inform that commissioned capacity in hospitals near Bina Project is as follows:-</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Hospital name</th> <th>Beds</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Atal Chikitsalaya- NCL (At Bina)</td> <td>20</td> </tr> <tr> <td>2</td> <td>UP State Government hospital Dibulganj (10 Km)</td> <td>50</td> </tr> </tbody> </table> <p>The average annual bed occupancy of both the hospitals is less than 20%. Therefore, additional 100 bedded multi specialty hospital is not viable in the nearby location.</p> <p>Further, Bina Project has renovated 50 bedded State Government hospital in Dibulganj, Anpara (within 10 km) at a cost of Rs 406.68 lakhs. Copy of sanction order is attached as Annexure XV. Renovation work completed in October 2023 (Photographs are attached in Plates).</p> <p>Also, it is to inform that NCL has fully operational 200 bedded hospital namely Nehru Shatabdi Hospital (15 km from Bina) to cater the needs of both employees and general public. Being Complied.</p>	S. No.	Hospital name	Beds	1	Atal Chikitsalaya- NCL (At Bina)	20	2	UP State Government hospital Dibulganj (10 Km)	50
S. No.	Hospital name	Beds									
1	Atal Chikitsalaya- NCL (At Bina)	20									
2	UP State Government hospital Dibulganj (10 Km)	50									
(xxvi)	PP shall pay to farmers of agricultural land if there is any loss due to pollution found by concerned District Commissioner as per extent rules or norms	Agreed.									
(xxvii)	2 nos of new Water Harvesting Pond with adequate area and depth shall be development within 5 km of project area.	Agreed. There are already two nos of rainwater harvesting structures namely, Chhat pond (2 ha) & Siltation pond (7 ha) at ECO park developed by Bina Project. Further, nearby gram panchayats (within 5 km) are requested for development of rainwater harvesting pond (copy enclosed as Annexure XVI). However, till date NOC has been provided by only one no. of gram panchayat namely Kohorauliya. (Copy of NOC is attached as Annexure XVI). Estimate is being prepared.									

		Work will be carried out through tendering process.
(xxviii)	Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly, also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of National Institute for ensuring good occupational environment for mine workers shall be implemented; The prevention measure for burns, malaria and provision of anti-snake venom including all other paramedical safeguards may be ensured before initiating the mining activities	Occupational health surveillance program of the workers are being undertaken periodically. Regular Health check-ups of the worker in mining area have been carried out through Periodical Medical Examination (PME). In year 2022, PME for 275 employees have been completed. PME for 94 employees completed till March 2023. Complied.
(xxix)	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records	Total 151 persons from all nearby villages will be provided livelihood training in Light Vehicle driving-80 nos., & Electrical winding- 71 nos. Out of this 71 no. was completed in 2022-23. For this an "MoU" had been signed with Government ITI, Dudhi. Copy of MOU is attached as Annexure XVII. Also skill development program for 110 candidates from nearby villages was started in year 2022-23. Being Complied.
(xxx)	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hour	The floodlights are in the mine only and not oriented towards the villagers further the noise levels are monitored by CMPDIL and Noise levels are found within prescribed limits. Noise level monitoring report is attached as Annexure XVIII. Complied.
(xxxi)	Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs. Union of India &Ors vide its judgment dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEFCC.	Agreed. The activities will be carried out after closure of the mine as per Mine Closure plan of Bina Project.
4.1	The environment clearance is further subjected to compliance if generic compliance as under	
a)	Statutory compliance	

(i)	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project	Coal production enhancement from 9.0 MTPA to 10.5 MTPA is carried out in same lease hold area and therefore, no additional forest land is involved in this expansion. However, existing FC clearance of Bina Extn Project are as follows:-Stage - II Forestry Clearance granted vide letter No. 8-58/2005-FC, dated: 13.08.07 by MoEF for 378.935 ha. in MP State & vide letter No. 8-B/U.P./05/11/2004/F.C. dated: 01.06.2006 by U.P. Govt. for 21.61 ha. land in U.P. State. Complied.
(ii)	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable	Not Applicable
(iii)	The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of Schedule-1 species in the study area)	The site-specific conservation plan/Integrated Wildlife Management Plan(IWMP) has been prepared through Indian Institute of Forest management (IIFM), Bhopal in September 2020 (Copy enclosed as Annexure XIX). As per the IWLMP, (chapter 11 page 166 to 169) Rs. 2134 lakhs and Rs. 499 lakhs are to be spent for conservation of wildlife in MP and UP state respectively. Total Rs. 2633.5 lakhs (MP & UP) is to be spent for the conservation of wildlife. An amount of Rs 21.34 Crore was submitted by NCL to DFO Singrauli (through CAMPA) on 24.12.2020 for implementation of Integrated Wildlife Management Plan in the region. For UP part, a letter was written to Nodal Officer (FC) UP Forest Lucknow vide letter no. NCL/Forest/20/261 dated 05.01.2021 (copy enclosed as Annexure XIX (a)). NO (FC), UP Forest vide letter no. 1616/11-C dated 06.01.2021 (copy enclosed as Annexure XIX (a)) had requested to seek guidance of PCCF (Wildlife), UP Forest. Further, a request letter was again submitted to PCCF (Wildlife), UP Forest vide letter no. NCL/Forest/21/262 dated 06.01.2021 for providing CAMPA account details for depositing Rs. 499.5 lakhs. However, till date no communication was received from UP Forest Department in this regard. Complied.
(iv)	The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/Committee	CTE CTE from MPPCB for 10.5 MTPA received on 20/10/2022 and is valid up to 30.09.2027. CTE from UPPCB for 10.5 MTPA received on 27/09/2022 and is valid up to 18.09.2024. CTO CTO from MPPCB for 10.5 MTPA received on 23/10/2023 and is valid up to 30.11.2024. CTO from UPPCB for 10.5 MTPA received on 18/11/2022 and is valid up to 31.12.2024. Copy enclosed as Annexure XX . Complied.
(v)	The project proponent shall obtain the necessary permission from the Central Ground Water Authority	Bina Extn Project obtained NOC from CGWA on 08/12/2021 valid up to 07/12/2023. Copy enclosed as Annexure X. Complied.

(vi)	Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.	Solid Waste and Hazardous waste generated (such as burnt oil and other oily waste) at the project area is being disposed in accordance with SWMR, 2016 and HWMR, 2016. Bina Project has obtained Hazardous waste authorization vide letter no. 13148/UPPCB/Sonebhadra (LAB)/HWM/Sonebhadra/2020 dated 20/12/2020 and is valid upto 19/12/2025. Further, return for Hazardous Waste Management is submitted annually to State Pollution Control Board. Photographs are attached in Plates. Complied.
(b)	Air quality monitoring and preservation	
(i)	Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PMs, PM _{2.5} , SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months	Total eight numbers of ambient air quality monitoring stations have been established in core zone (four nos.) and buffer zone (four nos.) in consultation with SPCB for monitoring of PM ₁₀ , PM _{2.5} , SO ₂ and NO _x . The monitoring work is being carried out by CMPDIL Ranchi on fortnightly basis. One no. of CAAQMS is already commissioned and working at Bina Extn project with connectivity to MPPCB server and has already been connected to the CPCB server. Photographs are attached in Plates. Monitoring of Heavy metals (Hg, As, Ni, Cd, Cr etc.) are being carried out once in every six month by CMPDIL Ranchi. Report of Heavy Metal monitoring is attached as Annexure XXI. Complied.
(ii)	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.	Total eight numbers of ambient air quality monitoring stations have been established in core zone (four nos.) and buffer zone (four nos.) in consultation with SPCB for monitoring of PM ₁₀ , PM _{2.5} , SO ₂ and NO _x . The monitoring work is being carried out by CMPDIL Ranchi on fortnightly basis. Photographs are attached in Plates. Monitoring of Heavy metals (Hg, As, Ni, Cd, Cr etc.) are being carried out once in every six month by CMPDIL Ranchi. Report of Heavy Metal monitoring is attached as Annexure XXI. Complied.
(iii)	Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of PM ₁₀ /PM _{2.5}) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.	Following dust suppression measures existing in Bina Project: <ul style="list-style-type: none"> • Proper water sprinkling is done by 29 nos. (5 nos. deptt.+ 22 nos. outsourcing) water sprinklers of capacity 70 KL, 28KL and 9 KL to suppress fugitive dust emission. • 1 no. of road sweeping machine is working Bina Extn project for mechanized sweeping. • 2 no. of truck mounted mist spray guns are working in Bina Extn. Project for further reduction in the fugitive dust emission. • Fixed sprinklers are installed on stretch of about 2.0 KM along the RCC Road and CHP. In addition to these following measures are taken for further improvement:- <ul style="list-style-type: none"> • 5 nos of Fog Canons are installed at Bina Project (having a throw of 100 m). They are installed at various locations such as coal stock yards, reject yard, near haul roads, etc.

		<ul style="list-style-type: none"> Fixed sprinkler along complete length of Bina Wharfwall (700m). 2 additional water tankers of 70 KI are commissioned in May 2023. <p>Photographs of dust suppression system are attached in Plates.</p> <p>As per the recent monitoring report received from CMPDI, all the parameters are found within limits (Copy attached as Annexure XXII) Complied.</p>
(iv)	The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated	Within the mine premises, the coal transportation is carried out as per the approved mining plan and EMP for BinaExtn. Project. Separate approach road (RCC), had already been constructed from Bina mine to State Highway to avoid coal transportation through any village. Complied.
(v)	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.	Vehicular emissions are regularly monitored for all the vehicles engaged in the mining and allied activities in project. Departmental and hired vehicles are having proper PUC certification. Complied.
(vi)	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.	Crusher is provided with mist spraying system & cyclonic dust extraction & ventilation system. All belt conveyors are closed with water spraying arrangement at transfer points. All drills are provided with dust extraction system with cyclone separator and dust guard. (Photographs are attached in Plates). Complied.
(vii)	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.	Crusher is provided with mist spraying system & cyclonic dust extraction & ventilation system. All belt conveyors are closed with water spraying arrangement at transfer points. Rake loading point is provided with mist spraying arrangement in silo. (Photographs are attached in Plates). Complied.
c)	Water quality monitoring and preservation	
(i)	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board	The effluent discharged from ETP outlet is being regularly monitored fort-nightly as per the provision of Water Act, 1974 and Coal Industry Standards vide GSR 742E dated 25th September 2000. The report is being regularly submitted to SPCB regularly. Monitoring report of effluent from outlet of ETP is attached as Annexure XXII . Complied.
(ii)	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No. J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance	The monitoring data is being uploaded on NCL website. Complied.

(iii)	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO	CMPDIL is carrying out the work of ground water level & quality monitoring work quarterly in the existing dug wells. The analysis of the data shows that there is no impact of mining on the ground water. In the season wise water level of hydrographic monitoring stations during winter in the month of Feb 2023, the measurements of water level of Dug wells indicates that the water level varies from 1.20mbgl to 14.80 m bgl in the study area of the project. In piezometers G/water level was observed from 4.85m to 7.10m bgl in shallow & 64.65 m bgl in deep piezometers. Groundwater monitoring report of Bina Project is attached as Annexure XXIII. Complied.									
(iv)	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.	Bina Extn. Mine is a zero discharge mines and hence there is no discharge of effluent outside the mine premises. Not Applicable.									
(v)	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.	No ground water (except mine water) is being utilized for mining or allied activities. Four nos. rain water harvesting structures are constructed in Bina Extn project. The details of which are as follows:- 1. Guest House-2 Nos, 2. DAV School Premises -1 No. 3. Bina Hospital-1 No. Photographs of Rainwater Harvesting units are attached in Plates. Complied.									
(vi)	Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilized for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.	During 2022-23 total 600 RM of retaining walls, & 27000 sq. mt. of gabions walls constructed at the Project. The dimensions of retaining walls (bottom width 2.5 m, top width 0.5 m, height 3.0 m & depth below ground 1.0 m) at toe of the OB dumps is based on the rainfall data. Gabion walls (bottom width 2.5 m, top width 1.0 m & height 4.0 m). Garland drains and Sump of adequate capacity is available and in use. De-silting work in sumps and drain is carried out annually as a part of Monsoon Action plan. <table border="1" data-bbox="1115 1709 1892 1843"> <thead> <tr> <th>S No.</th> <th>Item</th> <th>Nos./ size</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Siltation ponds</td> <td>3 (10, 4 & 0.5 ha.)</td> </tr> <tr> <td>2.</td> <td>Sump</td> <td>2 Nos</td> </tr> </tbody> </table> (Photographs attached in Plates). Complied.	S No.	Item	Nos./ size	1.	Siltation ponds	3 (10, 4 & 0.5 ha.)	2.	Sump	2 Nos
S No.	Item	Nos./ size									
1.	Siltation ponds	3 (10, 4 & 0.5 ha.)									
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(vii)	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).	Following arrangements have been made for artificial ground water recharge- 1. Siltation ponds 03 nos. 2. Sarovar (colony) 01 no. 3. Rainwater harvesting 04 nos. (G/House-2 Nos, DAV School-01 No.& Hospital- 01 No.) are constructed. To meet the water requirement 9 No. of RO plants have been established by Bina project in nearby villages. Photographs attached in Plates. Complied.									

(viii)	Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP /STP needs to be provided	Bina Project is having Zero Discharge (except monsoon). 100% of ETP treated water is being utilized in mine area for dust suppression and mining allied activities. Bina project has ETP of 31.2 MLD for treatment of mine discharge. Further the ETP is under upgradation with latest technology like skimmers, filter press, MGF, ACF etc. for LOA has been issued on 30/11/2022 and the work will be completed by March 2024. Bina Project has an operational STP of 2.5 MLD to treat the domestic waste of given quantity and the discharge meet the standards. Further the STP is under upgradation with latest technology like Multi Grade Filter (MGF), Activated Carbon filter (ACF), Sludge Drying Beds, etc. The LOA issued for the work on 25.10.2022 and work is expected to be completed by March 2024. Photographs of ETP and STP are attached in Plates. Complied.
(ix)	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.	Mine water after treatment is utilized completely for various purposes like dust suppression, CHP, workshop and fire fighting. Further the remaining treated water is utilized in forest nursery for plantation activity. Desiltation work is carried out every year as part of monsoon action plan. Complied.
(x)	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc, shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/Gol Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.	There is no natural river/nallah flowing within the mine leasehold boundary. However, to prevent siltation gabion wall and retaining walls are constructed all along the overburden dumps. Further, garland drains all along the periphery are constructed to channelize monsoon mine water. Photographs of Garland drain are attached in Plates. Complied.
(xi)	The project proponent shall take all precautionary measures to ensure riverine/riparian: ecosystem in and around the coal mine up to a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.	There is no riverine/riparian ecosystem present within 5 kms of Bina project. Not Applicable.
(d)	Noise and Vibration monitoring and prevention	
(i)	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored	All employees exposed to dust & working in core area are provided with dust masks & other PPE (helmet, mine shoes, gamachha, battery & ear plugs & ear muffs etc.). During 2022-23, total 2356 nos. dust guards, 401 safety helmet, 74 ear muffs & 1251 nos. safety shoes were distributed. Noise level monitoring report is attached as Annexure XVIII. Complied.

(ii)	Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.	A study has been done for impact of blast vibration & to advise optimum blast design through CENTRAL INSTITUTE OF MINING & FUEL RESEARCH-DHANBAD in 2013 & control blasting is done as per their advice & ground vibrations are regularly monitored and kept under control. Complied.
(iii)	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.	Noise levels are found within prescribed limits. (Copy enclosed as Annexure XVIII. Complied.
(e)	Mining Plan	
(i)	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable	Agreed.
(ii)	Mining shall be carried out as per the approved Mining Plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).	Agreed.
(iii)	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.	Forest Clearance status of Forest land involved in BinaExtn Project is as follows:- Stage - II Forestry Clearance granted vide letter No. 8-58/2005-FC, dated: 13.08.07 by MoEF for 378.935 ha. in MP State & vide letter No. 8-B/U.P./05/11/2004/F.C. dated: 01.06.2006 by U.P. Govt. for 21.61 ha. land in U.P.State. Copy of Forest Clearance Letters is attached as Annexure XXIV. Complied.
(iv)	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.	Agreed. Various steps had been taken for conservation and efficient use of energy like lighting in mines and colony area has been replaced with LED lights, procurement of only star-rated electrical appliances like AC, fans, etc.
(d)	Land reclamation	
(i)	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).	Digital survey of entire lease hold area/core zone is done annually by CMPDIL, Ranchi through Satellite Remote Sensing Survey. The report is available and displayed on company website. Complied.
(ii)	The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.	Agreed. The final void depth will be kept less than 40m. The void area will be converted into a water body. The rest of the area will be back filled up to the ground level and covered with about a meter thick top soil and put to use.
(iii)	The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/" post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.	The mining activities is being carried as per Mine Plan/Mine Closure plan of Bina Project. Annual mine closure for the year 2022-23 is enclosed as Annexure XXV. Being Complied.

(iv)	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.	For utilization of fly ash, NCL had provided one pit of abandoned/closed Gorbi Mine to NTPC- Vindhyanchal (VSTPP). MoU between NCL and NTPC-VSTPS has been done on 3rd Jan, 2019. Approx. 30 to 40 Million tons of fly ash will be accommodated in to this mine void. Further, IIT-BHU carried out "Scientific Study of fly ash utilization/dumping/Mixing in the OB of the running /active mines of NCL along with its viability and safety aspect of man and machinery." The report was submitted by IIT-BHU on 16.03.2022 stating that "It is not feasible to dump 25% fly ash in Mine dump in Bina OCP due to geo mining conditions, high stripping ratio, and huge rate of OB removal and instability of dump during rainy season in present condition". Being Complied.
(v)	Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilized with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.	The top soil wherever available is stored temporarily at the earmarked place and the same is spread/utilized at the proposed plantation site before planting sapling. The same is being reported to Coal Controller Office, CCO through quarterly mine closure report. Grassing and plantation work is regularly being done on the OB dumps to avoid air born particles. Photographs of plantation are attached in Plates. Being Complied.
(vi)	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land	No grazing land is involved in core zone of Bina Extn project. Not Applicable.
(g)	Green Belt	
(i)	The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.	The site-specific conservation plan/Integrated Wildlife Management Plan(IWMP) has been prepared through Indian Institute of Forest management (IIFM), Bhopal in September 2020 (Copy enclosed as Annexure XIX). As per the IWLMP, (chapter 11 page 166 to 169) Rs. 2134 lakhs and Rs. 499 lakhs are to be spent for conservation of wildlife in MP and UP state respectively. Total Rs. 2633.5 lakhs (MP & UP) is to be spent for the conservation of wildlife. An amount of Rs 21.34 Crore was submitted by NCL to DFO Singrauli (through CAMPA) on 24.12.2020 for implementation of Integrated Wildlife Management Plan in the region. For UP part, a letter was written to Nodal Officer (FC) UP Forest Lucknow vide letter no. NCL/Forest/20/261 dated 05.01.2021 (copy enclosed as Annexure XIX (a)). NO (FC), UP Forest vide letter no. 1616/11-C dated 06.01.2021 (copy enclosed as Annexure XIX (a)) had requested to seek guidance of PCCF (Wildlife), UP Forest. Further, a request letter was again submitted to PCCF (Wildlife), UP Forest vide letter no. NCL/Forest/21/262 dated 06.01.2021 for providing CAMPA account details for depositing Rs. 499.5 lakhs. However, till date no

		communication was received from UP Forest Department in this regard. Complied.
(ii)	Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.	Green belt has been developed, along all infrastructures, hauls roads and vacant land. It will be improved further where space is available. Also, as per the mining plan & mine closure plan of Bina Extn project, the total area under green cover at the end of mine life will be 1064.03 ha which is about 60% of the total lease hold area. The plantation and green belt development including selection of plant species is being carried out through State forest Department by signing MoU on yearly basis. In the year 2022-23, Bina project has completed green belt development in form of Miyawaki plantation along the periphery of Bina colony (habitation). The plantation is carried out in 5000 Sqm area with 17500 Nos of plants in 2022-23 through DFO, Renukoot. Photographs of plantation is attached in Plates. In the year 2023-24, plantation of total 37,500 no. of plants has been completed on OB dumps over an area of 15 Ha. Thick green cover is available along the eastern and western boundary of the mine. Bina mine of NCL is sharing common boundary with Kakri mine and Krishnashila mine of NCL in north and south direction respectively. For extraction of coal reserve lying beneath common boundary, plantation is not carried out along these common boundaries. Further, for proper safety, protection and regeneration of the safety zone area (6.65 ha), Rs 1496250.00 was deposited on 31.10.09 vide DD No. 864324 to DFO – Singrauli in compliance Forest clearance for 378.935 ha forest land (FC letter no. 8-58/2005-FC, dated: 13.08.07) Further to enhance greenbelt development, in 2023-24, total 35000 no of saplings is being planted near Bansi village in form of Miyawaki Plantation through Renukoot Forest Division UP in the periphery of mine. Being Complied.
(h)	Public hearing and Human health issues	
(i)	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.	The roads used for transportation of coal are illuminated sufficiently as per DGMS norms to avoid the accidents at night. Report of illumination survey is attached as Annexure XIII. Being Complied.
(ii)	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.	Occupational health surveillance program of the workers are being undertaken periodically. Regular Health check-ups of the worker in mining area have been carried out through Periodical Medical Examination (PME). In year 2022, PME for 275 employees have been completed. PME for 94 employees completed till March 2023. Complied.
(iii)	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects	All employees exposed to dust & working in core area are provided with dust masks & other PPE (helmet, mine shoes, gamachha, battery & ear plugs & ear muffs etc.). During 2022-23, total 2356 nos. dust guards, 401 safety helmet, 74 ear muffs & 1251 nos. safety shoes were distributed. Complied.

(iv)	Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.	All the points raised during public hearing have already been complied. The compliance report is enclosed as Annexure XXVI .
(v)	The project proponent shall follow the mitigation measures provided in this Ministry's OM No. Z-11013/5712014-IA.II (M) dated 29 th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.	Agreed.
(i)	Corporate Environmental responsibility	
(i)	The company shall have a well laid down environmental policy duly approved by the Board focus any of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. bring into The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.	NCL has its own environmental policy duly approved by Board of Directors and displayed on company website. Complied.
(ii)	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.	It is already set up & headed by GM (Env.) under direct control of Director (T/P&P) at company level. Officer is posted in the Project/Units for regular monitoring and for compliance of the status. Complied.
(iii)	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.	Responsibility matrix of the company is provided in approved EMP Report (7.5 MTPA). The year wise fund and expenditure for environmental protection is available in Environment Statement Report of Bina Extn Project. The same is communicated to both SPCBs before 30th September every year. Copy of Environmental Statement report for the year 2022-23 is attached as Annexure XXVII .
(iv)	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Self environment audit (Inter project) and also by NCL, HQ is being conducted on regular basis which is reviewed by the Senior Management of Company and submitted to Company Board. Third party audit of EC conditions issued to Bina projects were carried out by ICFRE Dehradun from 2nd May to 12th May 2022. Final report is attached as Annexure VII. Complied.
(j)	Miscellaneous	

(i)	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	The information regarding Environmental clearance to Bina Project had been published in four local hindinews papers, The details as follows: 1. Amar Ujala, Varanasi - 30.07.2022 2. Patrika, Satna- 30.07.2022 3. Danik Bhaskar, Singrauli – 30.07.2022 4. Dainik Jagaran , Varanasi - 30.07.2022 (Newspaper clippings are attached as Annexure XXVIII). Complied.
(ii)	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied.
(iii)	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Every six monthly EC compliance letter is send to MOEF-Regional office is also uploaded on NCL's website. Complied.
(iv)	The project proponent shall monitor the criteria pollutants level namely; PM ₁₀ , SO ₂ , NO _x (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company	The monitoring of pollutants parameters like PM ₁₀ , SO ₂ , NO _x (ambient levels) or critical sectoral parameters, indicated for the project are continuously being monitored and uploaded on company website. The monitoring results are displayed on the display board provided at the CAAQMS station. Photograph of display board is attached in Plates. Complied.
(v)	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	Every six monthly EC compliance letter is send to MOEF-Regional office is also uploaded on NCL's website. Complied.
(vi)	The project proponent shall follow the mitigation measures provided in this Ministry's OM No. Z-11013/5712014-IA 11 (M) dated 29 October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.	Agreed.
(vii)	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	The copy of Environmental Statement for each financial year in Form-V is submitted before 30th September each year to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules 1986, as amended subsequently and also being displayed on the website of the company. Copy of Environmental Statement report for the year 2022-23 is attached as Annexure XXVII . Complied.
(viii)	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.	Agreed.
(ix)	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Agreed.

(x)	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	Agreed.
(xi)	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.	Agreed.
(xii)	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed.
(xiii)	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Agreed.
(xiv)	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.	Agreed.
(xv)	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.	Agreed.
(xvi)	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter	Agreed.
5	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit	Agreed.
6	The proponent shall obtain all necessary clearances/ approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may stipulate any further condition for environmental protection.	Agreed.
7	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Agreed.
8	The coal company/project proponent shall be liable to pay the compensation against the illegal mining, if any, and as raised by the respective State Governments at any point of time, in terms of the orders dated 2nd August, 2017 of Hon'ble Supreme Court in WP (Civil) No.114/2014 in the matter of 'Common Cause Vs Union of India & others.	Agreed.

9	The concerned State Government shall ensure no mining operations to commence till the entire compensation for illegal mining, if any, is paid by the project proponent through their respective Department of Mining & Geology, in strict compliance of the judgment of Hon'ble Supreme Court.	Agreed.
10	This environmental clearance shall not be operational till such time the project proponent complies with the above said judgment of Hon'ble Supreme Court, as applicable, and other statutory requirements	Agreed.

Additional points mentioned by IRO Lucknow which are not included in EC conditions

S. No.	Observations by IRO apart from EC conditions	Action taken status
1.	It is required to select native species of the plant with long life which can also be helpful to sequester more CO ₂ as compared to short life plant. It is also required to stretch safety zone plantation all along the project boundary. In various patches safety zone plantation has not been developed so far. Compliance be ensured by 31 st March, 2024.	On yearly basis, massive plantation activity is carried out on OB Dumps and plain areas with native species of plants such as Seesham, kanji, Peepal, bakain, Subabool, Bahera, Jungle Jalebi, Amla, Amrud and bair., Neem, Arjuna etc. Thick green cover is available along the eastern and western boundary of the mine. Bina mine of NCL is sharing common boundary with Kakri mine and Krishnashila mine of NCL in north and south direction respectively. For extraction of coal reserve lying beneath common boundary, plantation is not carried out along these common boundaries. Further, for proper safety, protection and regeneration of the safety zone area (6.65 ha), Rs 1496250.00 was deposited on 31.10.09 vide DD No. 864324 to DFO – Singrauli in compliance Forest clearance for 378.935 ha forest land(FC letter no. 8-58/2005-FC, dated: 13.08.07)
2.	During presentation before DDG it was agreed that PP shall undertake drone and LiDAR based survey for Biodiversity assessment in the project area as well as in the plantation areas of OB. Carbon Sequestration and landscape restoration studies shall also be undertaken. Action taken in this regard be submitted by 15 th November 2023.	Drone survey has been conducted in the project area as well as in the plantation areas of OB in August 2023. (Photographs are attached as Annexure 13). Audit of Plantation, Green Cover Mapping and Assessment of Above Ground Biomass and Carbon Sequestration in the Plantation site of Bina OCP has been conducted by M/s Geo Climate Risk Solutions Pvt. Ltd. (Copy of the report is attached as Annexure XXIX).



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



LIFE
Lifestyle for
Environment

संदर्भ संख्या:-

Ref.No.: 60171/01A No-643/2024

दिनांक:-

Date: 14/02/2024

सेवा में,

महाप्रबन्धक,
मेसर्स नार्दन कोल फील्ड्स लि०,
बीना परियोजना, बीना,
जनपद-सोनभद्र।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-643/2023 राजेश कुमार बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-02.01.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। उक्त के माध्यम से श्री राजेश कुमार द्वारा की गयी जन-शिकायती प्रकरण मा० न्यायालय में विचाराधीन है, जिसके सम्बन्ध में मा० अधिकरण में गठित संयुक्त समिति द्वारा Action Taken Report दाखिल किया जाना है। प्रश्नगत प्रकरण में आपके परियोजना से निम्न सूचनायें अपेक्षित हैं:-

1. डिसेलिंग यार्ड की रिजेक्ट/बाई प्रोडक्ट की भण्डारण क्षमता।
2. माह जून, जुलाई एवं अगस्त, 2023 की अवधि में भण्डारित रिजेक्ट की मात्रा।
3. डिसेलिंग यार्ड के आस-पास स्थापित फायर सेन्सर का विवरण।
4. डिसेलिंग यार्ड में भण्डारित रिजेक्ट/बाई प्रोडक्ट में धुँआ/आग माह मई, 2023 से अगस्त, 2023 के मध्य कब उत्पन्न हुई थी एवं इस पर नियंत्रण कब किया गया।
5. डिसेलिंग यार्ड के निकट माह जून, 2023 में भण्डारित रिजेक्ट में आग लगने की अवधि के दौरान परिवेशीय वायु अनुश्रवण का कार्य किया गया था अथवा नहीं।
6. परियोजना द्वारा परिवेशीय वायु गुणता के अनुश्रवण हेतु स्थापित मॉनिटरिंग स्टेशन से डिसेलिंग यार्ड की हवाई दूरी एवं दिशा की सूचना।

उपरोक्त सूचनायें पर्याप्त प्रपत्रों के साथ इस कार्यालय को विलम्बतम् 03 दिवस के अन्तर्गत प्रेषित करना सुनिश्चित करें तथा उक्त की प्रति स्थलीय विजिट के दौरान संयुक्त समिति को प्रस्तुत करायी जाय, जिससे मा० अधिकरण को Factual Report प्रेषित की जा सके।

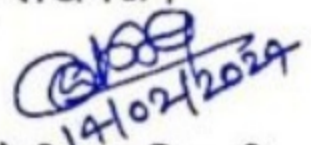
भवदीय,




(यू०के० गुप्ता)
क्षेत्रीय अधिकारी
१६

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, सोनभद्र को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. अपर जिलाधिकारी (वि०/रा०) महोदय, सोनभद्र।
4. डॉ० सुश्री सत्या सिंह, एडिशनल डायरेक्टर/वैज्ञानिक 'ई', पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, लखनऊ।
5. श्री कमल कुमार, वैज्ञानिक "ई", केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय, लखनऊ।


क्षेत्रीय अधिकारी
१६

नॉर्दर्न कोलफील्ड्स लिमिटेड (मिनीरत्न कंपनी) (कोल इंडिया लिमिटेड की अनुषंगी कंपनी)	 	Northern Coalfields Limited (A Miniratna Company) (A subsidiary of Coal India Limited)
 <p>महाप्रबंधक कार्यालय / Office of the General Manager CIN- U10102MP1985GOI003160 An ISO: 9001, ISO: 14001 & ISO: 45001 Certified Company पोस्ट- बीना परियोजना, जिला- सोनभद्र (उ.प्र.)पिन- 231220 / Post- Bina Project, Distt- Sonebhadra (U.P.)- 231220 Phone :05446-276279 (O), 267280 (R) Fax :05446-276274, 07805-25610 e-mail :cgmbin.ncl@coalindia.in Website :www.nclcil.in</p>		

बीना/ पर्या०/ उ०प्र०प्र०नि०ब०/ एन०जी०टी०/2024/ 03

दिनांक:- 15.02.2024

सेवा में,
 क्षेत्रीय अधिकारी
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सोनभद्र
 मकान संख्या 162, उत्तर मोहाल (निकट चंडी होटल)
 राबर्ट्सगंज, सोनभद्र, 231216

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या- 643/2023 राजेश कुमार बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक - 02.01.2024 के अनुपालन के संबंध में।

संदर्भ: आपका पत्रांक G0171/ OA No. 643/ 2024; दिनांक: 14.02.2024

महोदय,

उपरोक्त विषयक के संबंध में मा० राष्ट्रीय हरित अधिकरण में गठित संयुक्त समीति द्वारा चाही गयी जानकारी एवं बिन्दुवार Action Taken Report निम्न प्रकार है:

क्र०	अपेक्षित सूचनाएँ	Action Taken Report
1.	डीशेलिंग यार्ड की रिजैक्ट / बाई प्रॉडक्ट की भंडारण क्षमता।	रिजैक्ट /बाई प्रॉडक्ट की भंडारण क्षमता 1,50,000 m ³ है।
2.	माह जून, जुलाई एवं अगस्त, 2023 की अवधि में भंडारित रिजैक्ट की मात्रा।	माह जून, जुलाई एवं अगस्त, 2023 की अवधि में भंडारित रिजैक्ट की मात्रा इस पत्र के साथ अनुलग्नक -1 के रूप में संलग्न है
3.	डिसेलिंग यार्ड के आस-पास स्थापित फाइर सेन्सर का विवरण	डिसेलिंग यार्ड के आस-पास कोई भी फाइर सेन्सर स्थापित नहीं है।
4.	डिसेलिंग यार्ड में भंडारित रिजैक्ट /बाई प्रॉडक्ट में धुआँ / आग माह मई , 2023 से अगस्त 2023 के मध्य कब उत्पन्न हुई थी एवं इस पर नियंत्रण कब किया गया।	कोयले की अंतर्निहित गुण (inherent property) के कारण, स्पॉटेनियस हीटिंग हुई और धुआँ उत्पन्न हुआ। इस पर फाइर फाइटिंग टीम द्वारा तत्काल कार्यवाही की गयी। 4 जून,

		2023 को धुआँ देखा गया जिसके पश्चात फाइर फाइटिंग टीम द्वारा निरंतर कार्यवाही करते हुए 9 जून तक इस पर नियंत्रण पा लिया गया। इस दौरान पर्यावरण को कोई क्षति नहीं पहुंची है जिसकी पुष्टि Ambient Air Quality Report से की जा सकती है। (अनुलग्नक 2)
5.	डिसेलिंग यार्ड के निकट माह जून 2023 में भंडारित रिजैक्ट में आग लगने की अवधि के दौरान परिवेशीय वायु अनुश्रवण का कार्य किया गया था अथवा नहीं।	जून 2023 वायु अनुश्रवण की रिपोर्ट इस पत्र के साथ अनुलग्नक 2 के रूप में संलग्न है।
6.	परियोजना द्वारा परिवेशीय वायु गुणता के अनुश्रवण हेतु स्थापित मोनिटरिंग स्टेशन से डिसेलिंग यार्ड की हवाई दूरी एवं दिशा की सूचना	मोनिटरिंग स्टेशन की हवाई दूरी डिसेलिंग यार्ड से 600m है जो की उत्तर दिशा में स्थित है।

इसके अतिरिक्त कमेटी द्वारा निरीक्षण के दौरान जो सूचनाएँ मांगी गयी थीं वो निम्न प्रकार हैं:

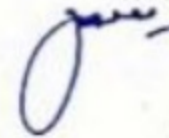
क्र०	अपेक्षित सूचनाएँ	वांछित जानकारी
1	वायु प्रदूषण नियंत्रण हेतु उपकरण	<ul style="list-style-type: none"> आरसीसी रोड एवं सीएचपी में लगभग 2.0 किमी की लंबाई पर फिक्स्ड स्प्रिंकलर सुचारु रूप से चालू हैं। साथ ही साथ बीना वार्फवॉल की पूरी लंबाई (700 मी) में फिक्स्ड स्प्रिंकलर लगाए गए हैं। 5 फिक्स्ड फॉग कैनन मशीन, कोल यार्ड एवं माईन एंट्रेंस पर उपलब्ध है। इस्ट उत्सर्जन में और कमी लाने के लिए बीना परियोजना में 2 ट्रक माउंटेड मिस्ट स्प्रे गन काम कर रहे हैं। इसके अतिरिक्त बीना परियोजना में मैकेनाइज्ड स्वीपिंग के लिए 1 रोड स्वीपिंग मशीन काम कर रही है। कोल परिवहन के फलस्वरूप धूल उत्सर्जन को दबाने के लिए 70 KL(5 नो), 28 KL(2 no) और 9 KL(22 no) क्षमता के कुल 29 नग पानी के स्प्रिंकलर द्वारा उचित पानी का छिड़काव किया जाता है।
2	आग पर नियंत्रण हेतु फायरफाइटिंग उपकरण	<ul style="list-style-type: none"> बीना परियोजना में वर्तमान में 2 Fire tender कार्यरत हैं। इसके अतिरिक्त 3 वॉटर स्प्रिंकलर्स (70 KL क्षमता) फायर फाइटिंग की व्यवस्था के साथ कार्यरत हैं। आग पर नियंत्रण पाने हेतु 383 पोर्टेबल Fire extinguishers खदान में अनेक स्थानों पर लगे हुए हैं।
3	Coal Analysis Report	अनुलग्नक 03 के रूप में संलग्न है।

भवदीय

डॉ. वी. वेंकटेश्वर

क्षेत्रीय महाप्रबंधक
15-02-2024

बीना परियोजना



31/08/2024/CS-1

NORTHERN COALFIELDS LIMITED, BINA PROJECT, DESHALING PLANT

Performance and stock figures of Bina Deshaling Plant for the Year 2023-24 (April to August) (Fig. in Ton.)

S.N.	Particulars	Apr-23	May-23	Jun-23	Jul-23	Aug-23
	By-product-R					
1	Initial Stock	91432.050	85006.890	68210.670	48263.220	21313.360
2	Production	9600.000	10000.000	9400.000	6500.000	4000.000
3	Sale of By-product-R	16025.160	26796.220	29347.450	33449.860	16944.430
4	Final Stock	85006.890	68210.670	48263.220	21313.360	8368.930

Ranjan
15/02/24
In-Charge (DSD)
Bina

3103/2023 - 2

BINA OCP

CMPDI

AMBIENT AIR QUALITY DATA

Name of the Company : Northern Coalfield Limited Year : 2023-24.

Name of the Project : Bina Opencast Project Q.E. : JUNE'2023.

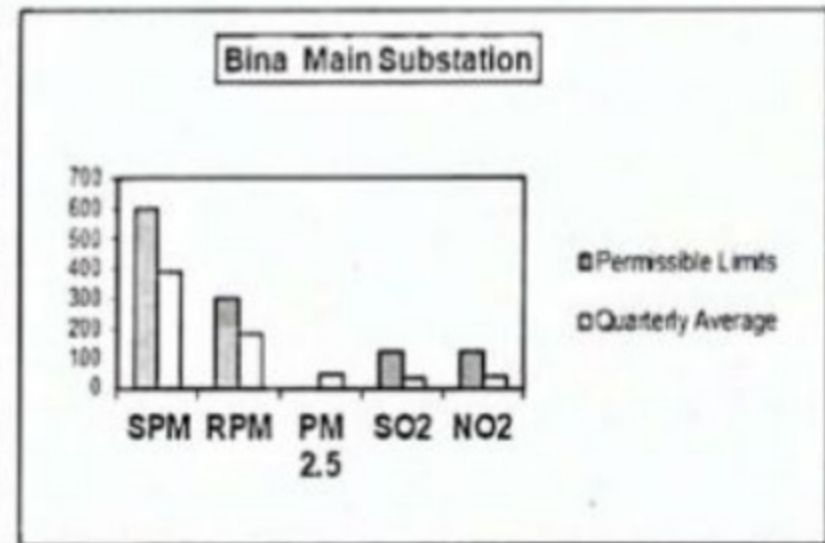
Core Zone

Name of the Stations & Code : 1. BA1- Main Sub. Station 2. BA2- OB Sub. Station
3. BA3- Bina STP 4. BA4- DAV School

1. Station Code/Name: BA1- Main Sub. Station

Category: Industrial.

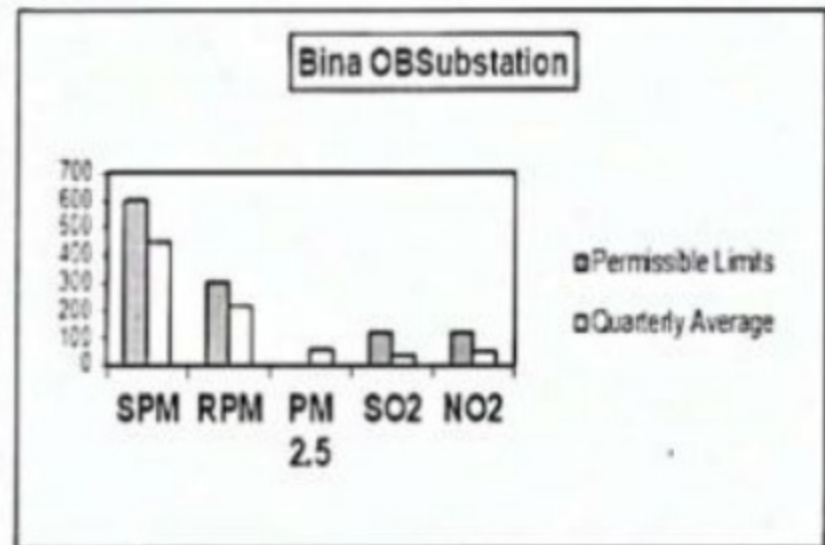
Date of sampling	SPM	RPM	PM 2.5	SO2	NO2
05/06.04.2023	512	242	67	36	51
24/25.04.2023	460	219	58	32	45
04/05.05.2023	228	97	22	<25	22
23/24.05.2023	432	190	43	30	40
12/13.06.2023	418	204	46	36	48
27/28.06.2023	307	141	38	26	33
Quarterly Average	393	182	46	32	40
Permissible Limits	600	300	*NA	120	120



2. Station Code/Name: BA2 - OB Sub. Station

Category: Industrial.

Dates of sampling	SPM	RPM	PM 2.5	SO2	NO2
05/06.04.2023	438	226	59	35	50
24/25.04.2023	405	194	48	31	46
08/09.05.2023	426	233	56	32	46
23/24.05.2023	493	286	65	36	55
12/13.06.2023	461	249	64	35	47
27/28.06.2023	466	114	38	27	30
Quarterly Average	448	217	55	33	46
Permissible Limits	600	300	*NA	120	120



Note: *NA- Standards for coal mines inserted in Environment (Protection) Rules, 1986 via Rule 2(1) of the Environment (Protection) Amendment Rules, 2000 notified vide notification G.S.R. 742(E), dated 25.9.2000. do not stipulate permissible limit for PM 2.5.

BINA OCP

CMPDI

AMBIENT AIR QUALITY DATA

Name of the Company : Northern Coalfield Limited Year : 2023-24.

Name of the Project : Bina Opencast Project Q.E. : SEPT'2023.

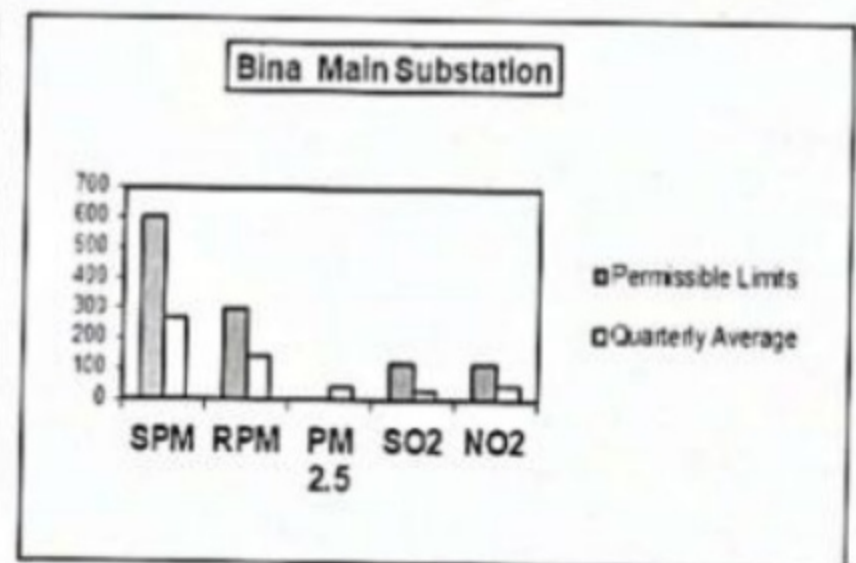
Core Zone

Name of the Stations & Code :
 1. BA1- Main Sub. Station
 2. BA2- OB Sub. Station
 3. BA3- Bina STP
 4. BA4- DAV School

1. Station Code/Name: BA1- Main Sub. Station

Category: Industrial.

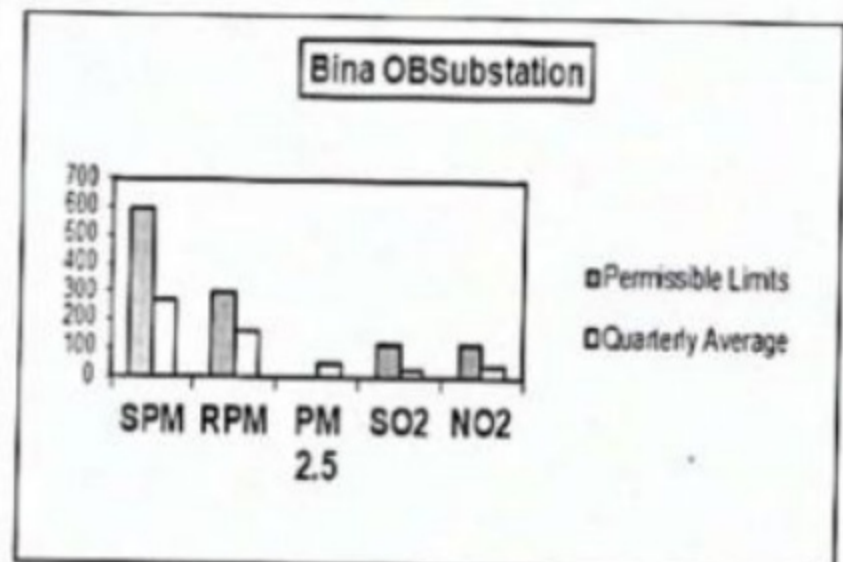
Date of sampling	SPM	RPM	PM 2.5	SO2	NO2
10/11.07.2023	314	185	54	34	52
20/21.07.2023	302	177	52	33	50
10/11.08.2023	164	73	25	<25	38
25/26.08.2023	216	112	37	30	42
11/12.09.2023	290	154	46	35	53
21/22.09.2023	326	184	52	37	58
Quarterly Average	269	148	44	34	49
Permissible Limits	600	300	*NA	120	120



2. Station Code/Name: BA2 - OB Sub. Station

Category: Industrial.

Dates of sampling	SPM	RPM	PM 2.5	SO2	NO2
10/11.07.2023	327	194	59	30	46
20/21.07.2023	292	179	54	32	49
10/11.08.2023	147	64	22	<25	35
25/26.08.2023	335	211	56	28	43
11/12.09.2023	213	137	48	28	36
21/22.09.2023	287	164	53	30	42
Quarterly Average	267	158	49	30	42
Permissible Limits	600	300	*NA	120	120



Note: *NA- Standards for coal mines inserted in Environment (Protection) Rules, 1986 via Rule 2(1) of the Environment (Protection) Amendment Rules, 2000 notified vide notification G.S.R. 742(E), dated 25.9.2000. do not stipulate permissible limit for PM 2.5.



सीएसआईआर-केन्द्रीय खनन एवं अनुसंधान संस्थान

CSIR-Central Institute of Mining and Fuel Research

(वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद)
बनवा रोड, धनबाद - 826 015, झारखण्ड, भारत
एक आई एम ओ 9001 प्रमाणित संस्थान

(Council of Scientific and Industrial Research)
Banwa Road, Dhanbad - 826015, Jharkhand, India
An ISO 9001 Certified Institute



TC-10435

Date of issue: 13.02.2024

TEST REPORT

LAB NAME: Coal Characterisation Lab. (RQA)
ULR No.-TC-104352300020639F
LOADING END ANALYSIS REPORT
Test Report No.- CIMFR/DHN/TPS/LD/FEB/23-24/20639 A
Name of Coal Company-NORTHERN COALFIELDS LIMITED
Loading Area/Siding- BINA, BINA SILO
Name of Power Utility- KTPS, KOTA
Duration of Performance of Analysis: 07.02.2024 to 12.02.2024
Test Material: COAL

Relative Humidity of laboratory(%): 52.0
Temperature of laboratory(°C): 22.5

Sl. No	Sample ID	Date of Sampling (Collection)	Date of preparation	Date of sample receiving at laboratory	Railway Rake/ MGR			Air-dried basis			Equilibrated moisture basis (60% RH & 40°C)			Analysed Grade
					RR Quantity (No)	R.R.No./		M %	ASH%	GCV (Kcal/kg)	M%	ASH%	GCV (Kcal/kg)	
						F. Note No.	R.R. Date							
1	TPS/L20684	25.09.2023	26.09.2023	30.09.2023		004245		7.3	25.1	5071.93	7.2	25.1	5077	G8
2	TPS/L20693	26.09.2023	27.09.2023	30.09.2023		004251		6.4	27.5	4952.87	6.3	27.5	4958	G8
3	TPS/L20702	27.09.2023	28.09.2023	30.09.2023		004257		5.4	30.9	4752.95	6.9	30.4	4678	G9
4	TPS/L20707	28.09.2023	29.09.2023	30.09.2023		004260		5.8	29.0	4892.82	7.3	28.5	4815	G9

Note:

- Sample collected as per FSA by CSIR-CIMFR
- Ash, Moisture (air-dried) as per ASTM D 7582-15
- Equilibrated Moisture (60% RH & 40°C) as per IS 1350 (Part-I), 1984 Reaffirmed 2019
- Gross calorific value (GCV; air-dried) as per ASTM D 5865-19
- None of the experiment is performed by external service provider
- This report should not be replicated or reproduced

(Signature of Authorized Signatory)

सीएसआईआर-केन्द्रीय खनन एवं अनुसंधान संस्थान
CSIR-Central Institute Of Mining & Fuel Research
Govt. Of India, Dhanbad
P.O.- F.R.I., PIN-826108, Jharkhand

End of Report

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E-mail : director@cimfr.nic.in, Digwadih Campus ☎ +91-326-2381111
Research Centres : Bilaspur : ☎ +91-775-2271450, Nagpur Unit I - ☎ +91-712-2510804, Unit - II - ☎ 2510390
Ranchi : ☎ +91-651-2461392, Roorkee : ☎ +9101332-275998
Website : www.cimfr.nic.in

3-10/2023 - 3



Mitra S. K. Private Limited



Scan for Portal

Result Publish Date: 04/11/2023

Consumer: Lalitpur Power Generation Company Limited

Relative Humidity of laboratory (%): 65

Ref No.: MSK/CERT/2023-24/KH7Y9RWO

Producer: Northern Coalfields Limited

Temperature of laboratory (C): 27

SL	Sample ID	Date of Collection	Date of Preparation	Date of Sample receiving at	Railway Raker/MGR		As-received Basis			Equilibrated moisture basis (60% RH & 40°C)			Analyzed Grade	Washery Grade (for Coking Coal)			
					Quantity (MT)	R.R. No./F. Note No.	R.R. Date	Declared Grade	M % [IS 1350 (PART-I)-1984 RA 2019]	ASH % [IS 1350 (PART-I)-1984 RA 2019]	GCV (Kcal/kg) [IS 1350 (PART-II)-2022]	M % [IS 1350 (PART-I)-1984 RA 2019]			ASH % [IS 1350 (PART-I)-1984 RA 2019]	GCV (Kcal/kg) [IS 1350 (PART-II)-2022]	
	KATA002157	14/10/2023	19/10/2023	03/11/2023	4020.12	162000018	14-OCT-23	G-9	14.01	7.22	28.65	46.33	6.80	28.76	46.54	G-9	N/A

Job No : MSK/CO/KAT-2023/ZXLJ1X

Job Date : 14/10/2023

Location of : NCL-Bina Silo

Location of testing : Lab

Note:

(i) Samples collected as per Tripartite Agreement dated 14/10/2023

(ii) This report should not be replicated or reproduced

.....THIS IS AN AUTOMATED SAMPLE REPORT.....



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No

सेवा में,

मैसर्स नार्दन कोलफील्ड लि०
बीना प्रोजेक्ट, पोस्ट-बीना,
सोनभद्र।

दिनांक

Date

विषय- माननीय एन०जी०टी० द्वारा ओ०ए० संख्या 643/2023 राजेश कुमार बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 02.01.2024 के अनुपालन के सम्बंध में।

महोदय,

अवगत कराना है मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 643/2023 राजेश कुमार बनाम स्टेट ऑफ यू०पी० व अन्य के अन्तर्गत पारित आदेश दिनांक 02.01.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत् हैं :-

1. Mr. Rajesh Kumar has sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 643/2023, seeking issuance of directions to the project proponent-M/s. Bina Project, NCL (A subsidiary of coal India Limited) to remediate damage caused to environment due to regular burning of coal stock of deshelling plant near deshelling plant yard of above said project.
2. The applicant has submitted in the application that a deshelling plant is in operation at Bina Project NCL situated at Sonbhadra, Uttar Pradesh (near Krishnashila Railway Station) after the deshelling process the reject coal is being stacked at the deshelling plant reject yard near weight bridge number three and is being sold in open market through e-auction. The reject deshelling coal yard is under fire since last one month. Reject coal of the quantity of approximately more than one lakh ton has been burnt fully. Continuous burning of reject coal for more than a month has damaged the environment by heat and smoke due to which the nearby villagers are facing difficulties. The Bina Project is in the most critically polluted area and the management is violating the terms and conditions of the environmental clearance granted by the competent authority and CTE/CTO granted by UPPCB.

यह कि प्रकरण में शिकायतकर्ता द्वारा अवगत कराया गया है कि नार्दन कोल फील्ड बीना प्रोजेक्ट, सोनभद्र में संचालित डिशैलिंग प्लांट से रिजेक्टेड कोल को वेट ब्रिज नं०-3 के पास यार्ड में भण्डारित कर ओपेन मार्केट में विक्रय किया जाता है। विगत एक माह से डिशैलिंग कोल यार्ड में आग लगने के कारण लगभग एक लाख मी०टन कोल पूर्णतः जल चुका है तथा धुएँ से पर्यावरण दूषित हो रहा है एवं आसपास के ग्रामीणों को समस्याओं का सामना करना पड़ रहा है।

यह कि उपरोक्त से स्पष्ट है कि मैसर्स नार्दन कोल फील्ड, बीना परियोजना, बीना, सोनभद्र द्वारा डिशैलिंग प्लांट में भण्डारित रिजेक्टेड कोयले में आग लगने से रोकने हेतु सुरक्षात्मक उपाय एवं क्षेत्र में व्याप्त वायु प्रदूषण की रोकथाम हेतु कोई कार्यवाही नहीं की गयी तथा आसपास के क्षेत्र में वायु प्रदूषण की समस्या उत्पन्न हुई है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन है।

यह कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०-593/2017 में दिये गये निर्देशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति के आंकलन हेतु गाइडलाइन तैयार की गयी है, जिसके अनुसार गणना के लिये निर्धारित सूत्र $Penalty = PI \times N \times R \times S \times LF$ के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रुपये 30000/- प्रतिदिन आती है। जिसमें PI (pollution index)=80, N (Number of days)=1, R (Panalty in Rs)=250, S (Factor for Scale of operation, Large)=1.5, LF (Location Factor)= 1.0 for population between 1 to 5 million. लिया गया है।

.....2/-

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

-2-

उपरोक्तानुसार मैसर्स नार्दन कोल फील्ड, बीना परियोजना, सोनभद्र के डिशैलिंग कोल यार्ड में भण्डारित कोयले के जलने से आसपास के क्षेत्र में वायु प्रदूषण व्याप्त होने के कारण सक्षम स्तर से अनुमोदनोपरान्त मैसर्स नार्दन कोलफील्ड्स लि०, बीना परियोजना, पोस्ट-बीना, सोनभद्र को निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न मैसर्स नार्दन कोलफील्ड्स लि०, बीना परियोजना, पोस्ट-बीना, सोनभद्र पर प्रतिदिन रू० 30000/- की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण साक्ष्य सहित इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में यह समझा जायेगा कि आपको प्रश्नगत प्रकरण में कुछ नहीं कहना है तथा उपरोक्तानुसार उद्योग के विरुद्ध रू० 30000.00 प्रतिदिन की दर से उल्लंघन अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमति से निर्गत।



मुख्य पर्यावरण अधिकारी वृत्त-2

प्रतिलिपि :-

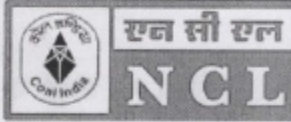
1. जिलाधिकारी, सोनभद्र को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि उपरोक्त सम्बंध में आख्या एवं संस्तुति निर्धारित समयावधि में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी वृत्त-2

नॉर्डन कोलफील्ड्स लिमिटेड

(मिनीरत्न कंपनी)

(कोल इंडिया लिमिटेड की अनुषंगी कंपनी)

Northern Coalfields
Limited(A Miniratna Company)
(A subsidiary of Coal India Limited)

महाप्रबंधक कार्यालय / Office of the General Manager

CIN- U10102MP1985GOI003160

An ISO: 9001, ISO: 14001 & ISO: 45001 Certified Company

पोस्ट- बीना परियोजना, जिला- सोनभद्र (उ.प्र.)पिन- 231220 / Post- Bina Project, Distt- Sonebhadra (U.P.)- 231220

Phone :05446-276279 (O), 267280 (R) Fax :05446-276274, 07805-25610 e-mail :egmbin.ncl@coalindia.in Website :www.nclcil.in

बीना/ पर्या०/ उ०प्र०प्र०नि०ब०/ 2024/ 07

दिनांक:- 04.03.2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

टी.सी.-12 वी, विभूति खंड, गोमती नगर,

लखनऊ -22610

विषय: माननीय एन०जी०टी० द्वारा ओ०ए० संख्या 643/ 2023 राजेश कुमार बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 02.01.2024 के अनुपालन के संबंध में।

संदर्भ: HO7066/ सी-2/ वायु/ 55/ 24; दिनांक: 16.02.2024

महोदय,

उपरोक्त संदर्भित पत्र के संबंध में यह अवगत कराना है कि बीना परियोजना में 4.5 एमटीपीए की क्षमता का डीशेलिंग प्लांट कार्यात्मक है जिससे डीशेल्ड कोल एवं रिजैक्ट कोल का उत्पादन किया जाता है। कोयले की अंतर्निहित गुण (inherent property) के कारण इसमें प्रायः स्पॉटेनियस हीटिंग उत्पन्न होती है। इसके रोकथाम के लिए बीना परियोजना में हमेशा एक फायरफाइटिंग टीम उपलब्ध है।

बीना डीशेलिंग प्लांट में भंडारित कोयले में जून माह में स्पॉटेनियस हीटिंग हुई और इसकी वजह से धुआँ उत्पन्न होता देखा गया। इस धुएँ पर फायरफाइटिंग टीम द्वारा तत्काल कार्यवाही करते हुए जल्द ही नियंत्रण पा लिया गया। इस दौरान पर्यावरण को कोई क्षति नहीं पहुंची जिसकी पुष्टि अनुलग्नक 01 में संलग्न Ambient Air Quality Report से की जा सकती है।

इसके अतिरिक्त यह भी अवगत कराना है कि इस दौरान डीशेलिंग प्लांट द्वारा जितने भी रिजैक्ट का उत्पादन हुआ उसे पूर्णतः e-auction के माध्यम से विक्रय कर दिया गया। इससे संबन्धित रिपोर्ट अनुलग्नक 02 के रूप में संलग्न है जिससे यह पुष्टि होती है कि किसी भी प्रकार का मटेरियल लॉस नहीं हुआ है।

यह भी अवगत कराना है कि वर्तमान कि स्थिति में कोई भी रिजैक्ट कोयला डीशेलिंग यार्ड पर भंडारित नहीं है एवं यहाँ पर किसी भी प्रकार का धुआँ नहीं है। इसके अतिरिक्त उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत सहमति के शर्तों के अनुपालन में बीना परियोजना में वायु प्रदूषण रोकथाम हेतु उपलब्ध विभिन्न उपकरण (फोटोग्राफ्स अनुलग्नक 03 में संलग्न) सुचारु रूप से कार्यरत है जो कि निम्नानुसार है:

- आरसीसी रोड एवं सीएचपी में लगभग 2.0 किमी की लंबाई पर फिक्स्ड स्प्रिंकलर सुचारु रूप से चालू हैं।
- साथ ही साथ बीना वार्फवॉल की पूरी लंबाई (700 मी) में फिक्स्ड स्प्रिंकलर लगाए गए हैं।
- 5 फिक्स्ड फॉग कैनन मशीन, माईन परिसर में उपलब्ध है।
- बीना परियोजना में 2 ट्रक माउंटेड मिस्ट स्प्रे गन काम कर रही हैं।
- इसके अतिरिक्त बीना परियोजना में 1 रोड स्वीपिंग मशीन कार्यरत है।
- धूल उत्सर्जन के रोकथाम के लिए 70 KL (5 No.), 28 KL (2 No.) और 9 KL (22 No.) क्षमता के कुल 29 नग स्प्रिंकलर द्वारा पानी का छिड़काव किया जाता है।

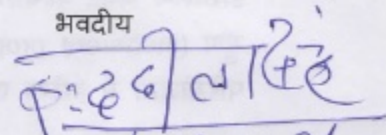
इस प्रकरण में यह भी अवगत कराना है कि माननीय एन.जी.टी. द्वारा गठित Joint Committee ने दिनांक 15.02.2024 को बीना परियोजना स्थित डीशेलिंग रिजैक्ट यार्ड का स्थल निरीक्षण किया एवं इससे संबन्धित रिपोर्ट सक्षम अधिकारी को प्रस्तुत किया गया।

डीशेलिंग रिजैक्ट यार्ड में स्पॉटेनियस हीटिंग से उत्पन्न धुएँ पर कुशलता पूर्वक नियंत्रण पाने की वजह से किसी भी प्रकार का मटेरियल एवं पर्यावरणीय नुकसान नहीं हुआ है एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के भी प्रावधानों का कोई उल्लंघन बीना परियोजना द्वारा नहीं किया गया है।

अतः आपसे अनुरोध है कि उपरोक्त सभी बिन्दुओं का अवलोकन करते हुए बीना परियोजना पर किसी भी प्रकार की पर्यावरणीय क्षतिपूर्ति अधिरोपित न की जाए।

सधन्यवाद।

भवदीय



क्षेत्रीय महाप्रबंधक 2024

बीना परियोजना



BINA OCP

CMPDI

AMBIENT AIR QUALITY DATA

Name of the Company : Northern Coalfield Limited Year : 2023-24.

Name of the Project : Bina Opencast Project Q.E. : SEPT'2023.

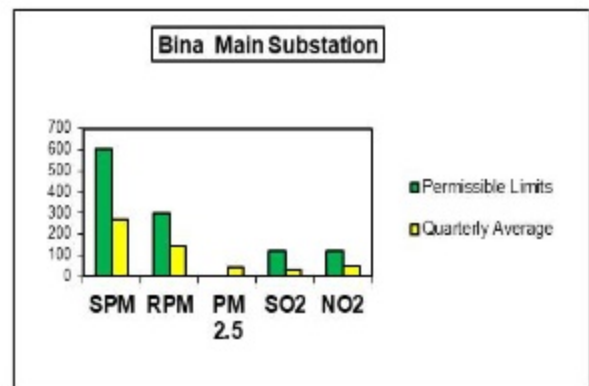
Core Zone

Name of the Stations & Code : 1. BA1- Main Sub. Station 2. BA2- OB Sub. Station
3. BA3- Bina STP 4. BA4- DAV School

1. Station Code/Name: BA1- Main Sub. Station

Category: Industrial.

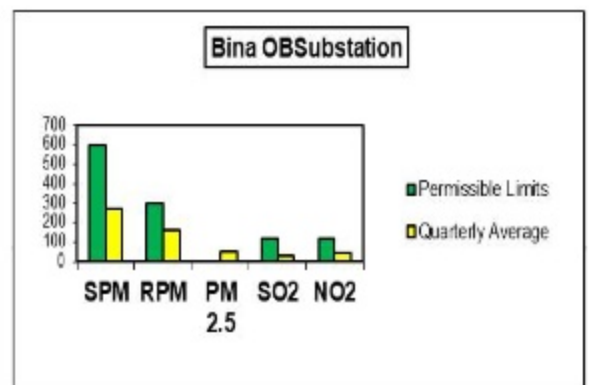
Date of sampling	SPM	RPM	PM 2.5	SO2	NO2
10/11.07.2023	314	185	54	34	52
20/21.07.2023	302	177	52	33	50
10/11.08.2023	164	73	25	<25	38
25/26.08.2023	216	112	37	30	42
11/12.09.2023	290	154	46	35	53
21/22.09.2023	326	184	52	37	58
Quarterly Average	269	148	44	34	49
Permissible Limits	600	300	*NA	120	120



2. Station Code/Name: BA2 - OB Sub. Station

Category: Industrial.

Dates of sampling	SPM	RPM	PM 2.5	SO2	NO2
10/11.07.2023	327	194	59	30	46
20/21.07.2023	292	179	54	32	49
10/11.08.2023	147	64	22	<25	35
25/26.08.2023	335	211	56	28	43
11/12.09.2023	213	137	48	28	36
21/22.09.2023	287	164	53	30	42
Quarterly Average	267	158	49	30	42
Permissible Limits	600	300	*NA	120	120



Note: *NA- Standards for coal mines inserted in Environment (Protection) Rules, 1986 via Rule 2(1) of the Environment (Protection) Amendment Rules, 2000 notified vide notification G.S.R. 742(E), dated 25.9.2000. do not stipulate permissible limit for PM 2.5.

NORTHERN COALFIELDS LIMITED, BINA PROJECT, DESHALING PLANT

Performance and stock figures of Bina Deshaling Plant for the Year 2023-24 (April to August) (Fig. in Tcr.)

S.N.	Particulars	Apr-23	May-23	Jun-23	Jul-23	Aug-23
	By-product- R					
1	Initial Stock	91432.050	85006.890	68210.670	48263.220	21313.360
2	Production	9600.000	10000.000	9400.000	6500.000	4000.000
3	Sale of By-product-R	16025.160	26796.220	29347.450	33449.860	16944.430
4	Final Stock	85006.890	68210.670	48263.220	21313.360	8368.930

Ramesh
15/02/24

In-Charge-(OSP)
Bina

NORTHERN COALFIELDS LIMITED, BINA PROJECT, DESHALING PLANT
O.D STATEMENT FOR THE YEAR 2023-24

Performance and stock figures of Bina Deshaling Plant for the Year 2023-24

(Fig: in Ton)

S.N.	Particulars	Apr-23	May-23	Jun-23	Jul-23	Aug-23	Sep-23	Oct-23	Nov-23	Dec-23	Total
A	RAW COAL										
1	Initial Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
2	Received From Bina Mines	202317.460	210469.140	197078.800	232127.560	175899.840	318743.080	110340.420	334105.660	8324.360	1789406.320
3	Input to Deshaling Plant	202317.460	210469.140	197078.800	232127.560	175899.840	318743.080	110340.420	334105.660	8324.360	1789406.320
4	Final Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
B	DESHALED COAL										
1	Initial Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
2	Production	192717.460	200469.140	187678.800	225627.560	171899.840	314693.080	108940.420	329905.660	7891.140	1739823.100
3	Despatched	192717.460	200469.140	187678.800	225627.560	171899.840	314693.080	108940.420	329905.660	7891.140	1739823.100
4	Final Stock	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
C	By-product-R										
1	Initial Stock	91432.050	85006.890	68210.670	48263.220	21313.360	8368.930	4123.820	3261.210	7461.210	91432.050
2	Production	9600.000	10000.000	9400.000	6500.000	4000.000	4050.000	1400.000	4200.000	433.220	49583.220
3	Sale of By-product-R	16025.160	26796.220	29347.450	33449.860	16944.430	8295.110	2262.610	0.000	7894.430	141015.270
4	Final Stock	85006.890	68210.670	48263.220	21313.360	8368.930	4123.820	3261.210	7461.210	0.000	0.000

Done
 15/09/24
 Im-Charge (BSP)
 Bina

Dust Suppression Systems at Bina Project



Fixed Fog Canon at Mine Barrier

Fixed Fog Canon at Coal yard



Fixed Sprinklers at Wharfwall

Fixed Sprinklers along RCC approach road



Wheel washing facility at Mine Barrier



Water sprinkling on haul roads by 70 KL, and 28 KL tankers

Truck mounted Fog canon - 2 Nos

Truck mounted Fog canon - 2 Nos

Road Sweeping Machine



संदर्भ सं.
Ref. No.
सेवा में,

11/6/25
श्री-2 | वायु-155/सोनमद्र/24

दिनांक 9-9-24
Date
पंजीकृत

मैसर्स नार्दन कोलफील्ड्स लि0,
बीना परियोजना, पोस्ट-बीना,
सोनमद्र।

विषय- मै0 नार्दन कोलफील्ड्स लि0, बीना परियोजना, पोस्ट-बीना, सोनमद्र के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के पत्र दिनांक 16.02.2024 द्वारा मैसर्स नार्दन कोलफील्ड्स लि0, पोस्ट-बीना, जनपद-सोनमद्र को प्रतिदिन रूपये 30,000/- की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया था। तत्कम में क्षेत्रीय अधिकारी, सोनमद्र के पत्र दिनांक 05.09.2024 द्वारा प्रेषित आख्यानुसार उक्त परियोजना के विरुद्ध डिसेलिंग कोल यार्ड में आग लगने के कारण हो रहे पर्यावरण दूषित होने के सम्बन्ध में शिकायती प्रकरण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 643/2023 राजेश कुमार बनाम स्टेट ऑफ यू0पी0 व अन्य के अन्तर्गत आच्छादित है। उक्त प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन में क्षेत्रीय कार्यालय के पत्र दिनांक 19.02.2024 के माध्यम से संयुक्त समिति की आख्या मा0 एन0जी0टी0 में दाखिल की गयी थी। संयुक्त समिति की जांच आख्या के अनुसार परियोजना के डिसेलिंग यार्ड के निकट रिजेक्ट कोल भण्डारित नहीं पाया गया तथा मौके पर आग अथवा धुंआ निकलता हुआ नहीं पाया गया। परियोजना के पत्र दिनांकित 15.02.2024 के अनुसार माह जून, 2023 में दिनांक 04.06.2023 को नियंत्रणा पा लिया था। कारण धुंआ उत्पन्न होता हुआ देखा गया, जिस पर फायर फाइटिंग टीम द्वारा दिनांक 09.06.2023 को नियंत्रणा पा लिया था। इस प्रकार कुल 06 दिवस तक की अवधि में कोयला जलने का तथ्य प्रकाश में आया है। बोर्ड मुख्यालय के पत्र दिनांकित 16.02.2024 द्वारा जारी कारण बताओ नोटिस के अनुक्रम में परियोजना का प्रतिउत्तर दिनांक 04.03.2024 प्राप्त हुआ है। परियोजना के पत्र दिनांक 04.03.2024 एवं दिनांक 15.02.2024 से उक्त वर्णित 06 दिवस की अवधि में कोयला जलने का तथ्य प्रकाश में संज्ञानित है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0-593/2017 में दिये गये निर्देशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति के आंकलन हेतु निर्धारित गाइडलाइन के अनुसार गणना के लिये निर्धारित सूत्र $Penalty = PI \times N \times R \times S \times LF$ के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 30,000/- प्रतिदिन आती है। जिसमें PI (Pollution index) = 80, N (Number of days) = 1, R (Penalty in Rs.) = 250, S (Factor for scale of operation, small) = 1.5, LF (Location Factor) = 1.0 for population between 1 to 5 million लिया गया है।

क्षेत्रीय अधिकारी, सोनमद्र के पत्र दिनांक 05.09.2024 द्वारा मैसर्स नार्दन कोलफील्ड्स लि0, पोस्ट-बीना, जिला-सोनमद्र के विरुद्ध दिनांक 04.06.2023 से दिनांक 09.06.2023 के मध्य की अवधि अर्थात 06 दिनों की डिफाल्टर अवधि हेतु कुल रूपये 180,000/- धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति प्रेषित की गयी है।

अतः क्षेत्रीय अधिकारी, सोनमद्र के पत्र दिनांक 05.09.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत सक्षम स्तर से अनुमोदनोपरान्त मैसर्स नार्दन कोलफील्ड्स लि0, पोस्ट-बीना, जिला-सोनमद्र के विरुद्ध दिनांक 04.06.2023 से दिनांक 09.06.2023 तक 06 दिनों की डिफाल्टर अवधि हेतु रूपये 30,000/- प्रतिदिन की दर से कुल धनराशि रूपये 180,000/- पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये:-

Payment Gateway- <http://erp.eshiksa.net/DirectFeesv3/UPPCB>

Nature of Pollution-Air Pollution

EC imposed in Compliance-UPPCB Order

सक्षम अधिकारी के अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

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Website : www.uppcb.com

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प्रतिलिपि :-

1. जिलाधिकारी, सोनभद्र को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जायें।
3. लेखाधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि क्षतिपूर्ति मद में प्राप्त धनराशि का विवरण वृत्त को उपलब्ध कराने का कष्ट करें।


मुख्य पर्यावरण अधिकारी (वृत्त-2)

O.A. No. 645/2023; Rajesh Kumar Vs. State of U.P. & Ors.

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: ashu2638@gmail.com

Date: Tuesday, September 10, 2024 at 05:58 PM GMT+5:30

Sir,
Please find the attached

With Regards,

(PRADEEP MISRA)



RAJESH KUMAR REPORT.pdf
21.1MB